BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
OA No. 836 of 2024

In the matter of:

SARITA DWIVEDI **.....Applicant**

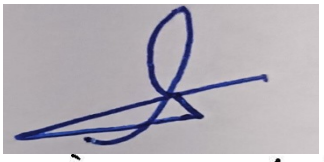
Versus

STATE OF U.P. **....Respondent(s)**

I N D E X

Sr. No.	DESCRIPTION	Page Nos.
1.	Reply / affidavit on behalf of respondent no. 6, M/s Omaxe Limited	1 – 10
2.	**Annexure No. A-1** True copy of the Board Resolution	-11
3.	**Annexure No. A-2** True copy of the enquiry report dated 13.09.2022	12-52
4.	**Annexure No. A-3** True copy of the enquiry report submitted pursuant to letter of Divisional Commissioner Lucknow dated 30.03.2024 and Secretary, Housing and Urban Planning dated 22.03.2024	53-58
5.	**Annexure No. A-4** True copy of the letter dated 17.10.2024, issued by Additional District Magistrate (Administration)	59-73
6.	**Annexure No. A-5** True copy of the letter dated 21.10.2024 written by Respondent No. 6 Company	74-76
7.	**Annexure No. A-6**	

	True copy of the letter dated 26.11.2024, written by Respondent No. 6 Company	77-80



Place : New Delhi
Dated : 23/11/ 2024
Advocate

(Ashwin Kr. Nair)
Counsel for the Respondent No.6

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA No. 836 of 2024

In the matter of:

SARITA DWIVEDI **.....Applicant**

Versus

STATE OF U.P. **....Respondent(s)**

REPLY / AFFIDAVIT ON BEHALF OF RESPONDENT No. 6, M/S OMAXE LIMITED

MOST RESPECTFULLY SHOWETH:

I, Digamber Dutt Sharma S/o Late Shri Keshab Dutt, aged about 50 years, Office address at: 7, L.S.C. Kalkaji, New Delhi-110 019 do hereby solemnly affirm as follows:

Preliminary Submission

1. That the deponent is the authorized representative of Respondent No. 6, M/s Omaxe Limited (hereinafter referred to as "Respondent No. 6"), having its registered office at 7, L.S.C. Kalkaji, New Delhi-110 019 and the

deponent is fully conversant with the facts and circumstances of the present case, thereby competent to swear this affidavit. (True copy of the Board Resolution is hereby annexed as **Annexure A-1**).

2. That the Resporident No. 6 is a Company of national repute and is involved in construction and infrastructure development related activities in the country. The Respondent No. 6 Company always contemplates and acts for providing affordable flats / plots / villas to its customers at a reasonable price. The respondent also provides modern facilities to its customers in its various schemes and is also enjoying its credibility and goodwill among its customers since its inception. The respondent also maintains its ethics, responsiveness and high standards quality. The Respondent No. 6 Company reiterates its commitment to upholding environmental compliance and contributing to sustainable development.

3. That this affidavit is being filed in pursuance of the order dated 22.10.2024, passed by this Hon'ble Bench,

whereby Respondent No. 6 was directed to submit its reply / affidavit in the captioned proceedings.

BRIEF BACKGROUND OF THE CASE

4. That on 10.07.2024, a complaint (letter petition) has been filed in the name of Mrs. Sarita Dwivedi under Sections 14 and 15 of the National Green Tribunal Act, 2010, which was registered as Original Application No. 836 of 2024. In this regard it is pertinent to mention here that there on verification it has been found that no person in the name of Mrs. Sarita Dwivedi is residing at the address which has been mentioned in the complaint (letter petition). Neither there is any allottee nor any tenant nor any member of Resident Welfare Association in the name of Mrs. Sarita Dwivedi. It is further submitted that Resident Welfare Association has already been formed and the same is in existence since long. In view of this it seems that some unknown person has filed the complaint (letter petition) with ill motive just to harass and victimise the Respondent No. 6 Company. The project in question has already been

completed in the year 2010 i.e. more than 14 years ago and completion certificate has been issued by the Competent Authority in the month of April, 2010.

5. That this is not the first complaint which has been filed against the Respondent No. 6 Company, but prior to this complaint, some fabricated and false complaints have also been filed in the year 2022 and 2024 against which detailed enquiries were conducted and it was found that no encroachment of any pond has been done by the Respondent No. 6 Company. In the enquiry report dated 13.09.2022 it has been specifically mentioned that land Khasra Nos. 1211 area 0.0190 hectare, 1250 area 0.0760 hectare, 1251 area 0.0250 hectare, 1598 area 0.1520 hectare, 1653 area 0.0380 hectare and 1681 area 0.2020 hectare (hereinafter referred to as the 'land in question') are lying as vacant land containing water, bushes and grass and the entire land is free from any type of encroachment. (True copy of the enquiry report dated 13.09.2022 is hereby annexed as **Annexure No. A-2**.)

6. That thereafter another enquiry was conducted by the Competent Authorities pursuant to letter no. 1860/28-44 (2023-24) dated 30.03.2024 issued by Divisional Commissioner, Lucknow and Letter no. 1/527640/2024 -8-9099/152/2024 dated 22.03.2024 issued by Secretary, Housing Urban and Planning and an undated enquiry report was submitted containing the same version as has been mentioned in preceding paragraph, which are not being reiterated herein for the sake of brevity. (True copy of the undated enquiry report is hereby annexed as **Annexure No. A-3**.)

7. That in pursuance of the directions issued by this Hon'ble Bench in the present complaint (letter petition), another enquiry has been conducted by a Joint Committee comprising of District Magistrate, Lucknow, Representatives of the U.P. Pollution Control Board (UPPCB) and Central Pollution Control Board (CPCB). The said Committee has submitted its report before this Hon'ble Bench.

7

the vide a letter dated 21.10.2024, the Respondent No. 6 Company has dulyy conveyed to the Additional District Magistrate, Lucknow, its willingness to follow the directions regarding restoration of the ponds over the land in question which is lying vacant without any encroachment having bushes and grass over there, subject to any further directions issued by this Hon'ble Bench. (True copy of the letter dated 21.10.2024 written by Respondent No. 6 Company is hereby annexed as **Annexure No. A-5**.)

10. That the Joint Committee submitted its report dated 21.10.2024 vide an email dated 22.10.2024, recommending that the Nagar Nigam, Lucknow and the district administration should ensure the demarcation of the five ponds, while the respondent no. 6, M/s Omaxe Limited prioritizes their restoration and management.

11. That in response to above, the Respondent No. 6 Company has submitted a letter dated 26.11.2024 to the Sub Divisional Magistrate, Sarojini Nagar, District

8

Lucknow and requested to carry out demarcation of the land in question so that the Respondent No. 6 Company may start work for restoring the ponds in its original form. (True copy of the letter dated 26.11.2024, written by Respondent No. 6 Company is hereby annexed as **Annexure No. A-6**.)

12. That from perusal of preceding paragraphs it is crystal clear that the allegations made in the complaints are baseless, wrong and misconceived and the present complaint (letter petition) has been filed with ulterior motive by a fictitious person just to harass and malign the image of the Respondent No. 6 Company. It is further reiterated that the Respondent No. 6 Company has completed the project in two phases long back in the year 2010 for which completion certificates have been issued by the Competent Authorities. The Respondent No. 6 Company is a law abiding Company and has faith on the law of the land. The Respondent No. 6 Company has never encroached any land as alleged in the complaint. In the residential township developed by the Respondent No. 6 Company all types

9

of residents including high profile persons are living happily and peacefully and they none of the resident has ever raised such type of complaint which has been raised in the present fictitious and fabricated compliant, as such the present complaint is liable to be dismissed.

13. That before parting, the Respondent No. 6 humbly submits that the Respondent No. 6 Company has not encroached any land as alleged in the complaint (letter petition), however, the Respondent No. 6 Company submits that as a gesture of goodwill the Respondent No. 6 Company shall follow the directions issued by this Hon'ble Bench as well as the District Authorities.

14. That in view of the facts and circumstances stated herein above, it is most respectfully submitted that Hon'ble Bench may graciously be pleased to dismiss the aforesaid complaint (letter petition) by imposing exemplary cost upon the complainant who has filed this baseless, fictitious, false and fabricated Complaint and wasted valuable time of this Hon'ble Bench, in the interest of justice. It is further prayed that appropriate

10

directions may kindly be issued to the District Authorities and other Appropriate Authorities not to take cognizance of such fictitious, false and fabricated Complaints in future so that the complainant and like minded persons may not file such false and fabricated complaints with ulterior motive.

For Omaxe Limited

Authorised Signatory

DEPONENT

VERIFICATION

I, above named deponent do hereby solemnly state and affirm that the contents of the above reply / affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

Signed and verified at New Delhi on this 28 day of November 2024.

For Omaxe Limited

DEPONENT

Authorised Signatory

ANNEXURE-1
231

OMAXE
Turning dreams into reality

11

REF. NO: OL/LC/001/011024

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE LEGAL COMMITTEE OF THE COMPANY HELD ON 01ST DAY OF OCTOBER, 2024, AT 7 LSC, KALKAJI, NEW DELHI-110019.

"**RESOLVED THAT** consent of the Legal Committee of the Company be and is hereby accorded to severally and/or jointly authorize **Mr. Rakesh Srivastav** and/or **Mr. Digamber Dutt Sharma**, for and on behalf of the Company, to act, appear for and defend all actions and proceedings, before the **National Green Tribunal (NGT), New Delhi/ Any other Competent Authority/ Court** regarding the matter of "**Sarita Dwivedi V/s. State of U.P. and Ors.**"

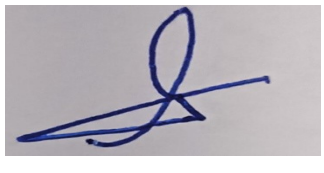
RESOLVED FURTHER THAT Mr. Rakesh Srivastav and/or **Mr. Digamber Dutt Sharma**, of the Company be and are hereby authorized jointly and/or severally to sign and verify reply and other pleadings including applications, affidavit, undertaking and to file the same in the Authority/ Court, to deposit, withdraw and receive documents from the Authority/ Court, and to sign and deliver for us proper receipts and discharges for the same, to make statements in the Authority/ Court, to appoint and remove advocates, to sign vakalatnama/ authority letter or other documents and to plead and otherwise conduct the said case and all other lawful acts and things in respect of the said case as may be necessary from time to time in this regard.

RESOLVED FURTHER THAT the aforesaid authorization and/ or this resolution shall be valid, in respect of each of **Mr. Rakesh Srivastav and/or Mr. Digamber Dutt Sharma** harma, till they are in the employment of the Company and/ or till the disposal of the case, whichever is earlier".

Certified to be ture
For Omaxe Limited

D B R Srikanta
Company Secretary
Membership No. FCS-3992

Date: 21.10.2024
Place: New Delhi



TRUE COPY

~~232~~ 232 COURT 2

12

मेसर्स ओमेक्स सिटी, बिजनौर रोड में पाण्ड एवं एस0टी0पी0 आदि के सम्बन्ध में बैठक दिनांक 13.09.2022 (मीटिंग नं0–133) के अनुपालन में गठित समिति की आख्या।

समिति द्वारा मेसर्स ओमेक्स लि0 द्वारा बिजनौर रोड में विकसित ओमेक्स सिटी का स्थल निरीक्षण किया गया व उपलब्ध अभिलेखों का परीक्षण किया गया। राजस्व अभिलेखों में इस कालोनी के अन्दर स्थित तालाब में अंकित भूमि के सम्बन्ध में तहसील सरोजनीनगर व नगर निगम, लखनऊ द्वारा संयुक्त जांच की गयी, जिसका विवरण निम्नवत् है :–

> खसरा सं0–1211 रकबा 0.0190हे0, 1250 रकबा 0.0760हे0, 1251 रकबा 0.0250हे0, 1598 रकबा 0.1520हे0, 1653 रकबा 0.0380हे0, 1681 रकबा 0.2020हे0 1683 रकबा 0.1900हे0 भूमि स्थित ग्राम औरंगाबाद खालसा परगना बिजनौर तहसील सरोजनीनगर, जनपद लखनऊ फसली वर्ष 1425–1430 अन्तर्गत खाता संख्या–274 में राजस्व अभिलेखों में तालाब दर्ज है। उक्त के सम्बन्ध में जांच में ज्ञात हुआ कि उपरोक्त गाटा संख्याओं में से गाटा सं0–1211 रकबा 0.0190हे0, 1250 रकबा 0.0760हे0, 1251 रकबा 0.0250हे0 1598 रकबा 0.1520हे0 गाटा संख्या–1653 रकबा 0.0380हे0 गाटा संख्या–1681 रकबा 0.2020हे0 ओमेक्स परिसर में होना पाया गया। उक्त तालाब अंकित 6 गाटा संख्याओं में से गाटा संख्या–1211 मौके पर रिक्त है व गढ्ढे के रूप में है। गाटा संख्या–1250 व 1251 परस्पर मिली हुई है, जिसमें खसरा संख्या 1250 मौके पर रिक्त है व 1251 पर झाड़ी लगी हुई है। खसरा संख्या–1598 मि0 तालाब मौके पर रिक्त है व पानी व झाड़ियोंयुक्त है; खसरा संख्या–1653 व 1681 मौके पर रिक्त है, जिनमें झाड़िया उगी हुई हैं। खसरा सं0–1683 तालाब ओमेक्स सिटी की बाउण्ड्री के बाहर है व मौके पर रिक्त है।

तहसील सरोजनीनगर व नगर निगम, लखनऊ की संयुक्त जांच आख्या संलग्नक–1 के रूप में संलग्न है।

ओमेक्स सिटी का ले–आउट लखनऊ विकास प्राधिकरण द्वारा दो चरणों में स्वीकृत किया गया है। ओमेक्स सिटी के फेज–1 में राजस्व अभिलेखों में तालाब के रूप में अंकित 5 खसरा संख्यायें हैं, जिनमें 3 खसरा संख्यायें 02 पार्कों में प्रदर्शित स्थित है तथा 02 खसरा संख्यायें प्राइमरी विद्यालय के अंश भाग से टाउनशिप की बाउण्ड्री तक प्रदर्शित है। मौके पर प्राइमरी विद्यालय नहीं बना है तथा सम्पूर्ण क्षेत्र झाड़ियों व गढ्ढे की शक्ल में है। ओमेक्स सिटी के फेज–2 में 01 खसरा संख्या अंकित है, जो ग्रीन में प्रदर्शित क्षेत्र के अन्दर स्थित है। उक्त आख्या से तथा समिति द्वारा किये गये स्थलीय निरीक्षण से स्पष्ट है कि मौके पर तालाब में अंकित भूमि पर अतिक्रमण नहीं है, परन्तु मौके पर अधिकांश भूमि पर झाड़ियां आदि लगी हुई है।

ओमेक्स सिटी के फेज–1 व फेज–2 की सीमा पर एक बडी पट्टी छूटी हुई है, जो राजस्व अभिलेखों में तालाब/झील के रूप में दर्ज नहीं है, परन्तु उसे स्वीकृत मानचित्र में रेन वाटर हार्वेस्टिंग एवं वाटर फ्रण्ट डेवलपमेंट व कुछ क्षेत्र ग्रीन के रूप में प्रदर्शित किया गया है। कम्पनी द्वारा बनाये गये एस0टी0पी0 प्लाण्ट के पीछे यह भूमि स्थित है; निरीक्षण के समय इस भूमि के काफी हिस्से पर बरसात का समय होने के कारण पानी भरा हुआ था एवं झाड़ियां उगी हुई थी। कम्पनी द्वारा तालाब की भूमि पर तथा वाटर फ्रण्ट डेवलपमेंट की भूमि पर अव्यस्थित झाड़ियों आदि को हटाते हुए सफाई कराये जाने की आवश्यकता है।

समिति द्वारा मौके पर किये गये निरीक्षण से यह संज्ञान में आया कि बरसात का पानी ओमेक्स सिटी के अन्दर 35 विभिन्न स्थानों पर रेन वाटर हार्वेस्टिंग हेतु विकसित स्थानों पर ले जाया जाता है, जिनमें से 11 पिट टाउनशिप की ग्रीनबेल्ट में स्थित है, जिसका ओवरफ्लो वाटर फ्रण्ट डेवलपमेंट/ग्रीनबेल्ट में जाता है। वर्ष के कुछ महीनों में वाटर फ्रण्ट डेवलपमेंट की भूमि पर

1/3

13

पानी की उपलब्धता नगण्य होती है। कम्पनी द्वारा स्थापित एस0टी0पी0 से ट्रीटेड वाटर योजना के अन्दर स्थित पार्कों की सिंचाई में प्रयोग किया जाता है। बिना अतिरिक्त ट्रीटमेंट के इस पानी को सीधे वाटर फ्रण्ट डेवलपमेंट/झील में छोडा जाना नियमानुकूल नहीं होगा। इस सम्बन्ध में सम्भव विकल्पों के माध्यम से अतिरिक्त जल झील में छोडे जाने की सम्भावना पर विचार करने के लिए तकनीकी फिजिबिलीटी ज्ञात करते हुए अग्रेतर कार्यवाही किये जाने पर विचार किया जा सकता है। ले–आउट की प्रति संलग्नक–2 के रूप में संलग्न है।

ओमेक्स सिटी के अन्दर स्थापित एस0टी0पी0 की क्षमता के सम्बन्ध में गोमती प्रदूषण नियंत्रण इकाई (नगरीय), जल निगम–लखनऊ एवं जलकल विभाग द्वारा संयुक्त जांच की गयी, जिसका विवरण निम्नवत् है :–

> "बिजनौर रोड, औरंगाबाद खालसा स्थित ओमेक्स सिटी टाउनशिप, जिसका निर्माण दो चरणों में किया गया है, यह टाउनशिप दोनों चरणों में कुल मिलाकर 23030 जनसंख्या के आवास हेतु प्रस्तावित है। प्रस्तावित 23030 जनसंख्या हेतु लगभग 2.5 एम0एल0डी0 शोधन क्षमता के एस0टी0पी0 की आवश्यकता है, जिसके सापेक्ष 2.2 एम0एल0डी0 शोधन क्षमता का एस0टी0पी0 ओमेक्स सिटी में निर्मित एवं संचालित है।
>
> दिनांक 28.09.2022 को श्री लक्ष्मी प्रसाद, परियोजना अभियन्ता, गोमती प्रदूषण नियंत्रण इकाई–चतुर्थ, उ0प्र0 जल निगम (नगरीय) लखनऊ एवं श्री सचिन सिंह यादव, सहायक अभियन्ता, जलकल विभाग नगर निगम, लखनऊ के द्वारा ओमेक्स सिटी के परिसर में निर्मित एस0टी0पी0 का निरीक्षण किया गया। निरीक्षण के समय ओमेक्स सिटी के प्रतिनिधियों से ज्ञात हुआ है कि वर्तमान में ओमेक्स सिटी में अधिकतम 8000 व्यक्ति निवास करते हैं। निरीक्षण के समय एम0बी0बी0आर0 पद्धति पर निर्मित एस0टी0पी0 संचालित पाया गया। 8000 व्यक्तियों द्वारा लगभग 0.864 एम0एल0डी0 सीवेज जनित होता है, जिस हेतु 0.864 एम0एल0डी0 शोधन क्षमता के एस0टी0पी0 की आवश्यकता है। टाउनशिप की शतप्रतिशत Occupancy होने पर एस0टी0पी0 की 2.5 एम0एल0डी0 शोधन क्षमता की आवश्यकता होगी। टाउनशिप की शतप्रतिशत Occupancy होने पर कम्पनी द्वारा एस0टी0पी0 का संचालन 20 घण्टें के स्थान पर 23 घण्टें करने पर एस0टी0पी0 की 2.5 एम0एल0डी0 शोधन क्षमता प्राप्त हो सकेगी।"

जल निगम एवं जलकल विभाग की तकनीकी आख्या संलग्नक–3 के रूप में संलग्न है।

समिति द्वारा निरीक्षण के समय एस0टी0पी0 को देखा गया, जो क्रियाशील था। उक्त तकनीकी आख्या से स्पष्ट है कि ओमेक्स सिटी में वर्तमान में निवास कर रही जनसंख्या के सापेक्ष स्थापित एस0टी0पी0 प्लाण्ट पर्याप्त है, परन्तु भविष्य में प्रस्तावित 23030 जनसंख्या आवासित होने के दशा में 2.5 एम0एल0डी0 के एस0टी0पी0 की आवश्यकता होगी, परन्तु वर्तमान में स्थापित एस0टी0पी0 की क्षमता 2.2 एम0एल0डी0 है। वर्तमान में स्थापित एस0टी0पी0 का संचालन 20 घण्टें करने पर 2.2 एम0एल0डी0 सीवर का शोधन किया जा सकता है। तकनीकी आख्या के अनुसार टाउनशिप की शतप्रतिशत Occupancy होने पर कम्पनी द्वारा एस0टी0पी0 का संचालन 20 घण्टें के स्थान पर 23 घण्टें करने पर एस0टी0पी0 की 2.5 एम0एल0डी0 शोधन क्षमता प्राप्त हो सकेगी। वर्तमान में आवासित लगभग 8000 जनसंख्या हेतु 0.864 एम0एल0डी0 शोधन क्षमता के एस0टी0पी0 की आवश्यकता है।

उ0प्र0 प्रदूषण नियंत्रण बोर्ड की निरीक्षण आख्या निम्नवत है :–

1. उपरोक्त इकाई एक टाउनशिप है, जिसका प्रयोग मात्र निवास हेतु किया जाता है। टाउनशिप से जनित घरेलू जल–मल के शोधन हेतु इकाई में 2200 के0एल0डी0 का एस0टी0पी0 स्थापित है। एस0टी0पी0 की स्थापना ओमेक्स सिटी में स्थापित झील के निकट की गयी है।

14

2. निरीक्षण के समय एस0टी0पी0 संचालित पाया गया, एस0टी0पी0 से जनित शोधित उत्प्रवाह को परिसर के अन्दर सिंचाई/गार्डनिंग इत्यादि में प्रयोग में लाया जाता है। निरीक्षण के दौरान एस0टी0पी0 के इनलेट एवं आउटलेट तथा झील का जल नमूना एकत्रित कर विश्लेषण हेतु राज्य बोर्ड की केन्द्रीय प्रयोगशाला में जमा कराया गया, विश्लेषण आख्या अपेक्षित है।

3. पूर्व में इकाई में स्थापित एस0टी0पी0 के आउटलेट का जल नमूना दिनांक 29.04.2022 को एकत्रित किया गया, प्राप्त विश्लेषण आख्यानुसार पी0एच0–7.65, बी0ओ0डी0–18.6 मिग्रा/ली0, सी0ओ0डी0–88.0 मिग्रा/ली0 तथा एस0एस0–32.0 मिग्रा0/ली0 पायी गयी, जो कि मानकों के अनुरूप है (विश्लेषण आख्या की प्रति संलग्न है)।

4. इकाई को वर्ष 2007 में राज्य बोर्ड द्वारा इस निर्देश के साथ अनापत्ति प्रमाण पत्र निर्गत किया गया था कि इकाई द्वारा शुद्धिकृत उत्प्रवाह को ग्रीन बेल्ट एवं गार्डनिंग इत्यादि में प्रयोग में लाया जायेगा, इकाई द्वारा उक्त निर्देश का अनुपालन किया जा रहा है (अनापत्ति प्रमाण पत्र की प्रति संलग्न)।

उ0प्र0 प्रदूषण नियंत्रण बोर्ड की निरीक्षण आख्या संलग्नक–4 के रूप में संलग्न है।

07/10/2022
(डा0 यू0सी0 शुक्ला)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड

(संजीव प्रधान)
पर्यावरण अभियन्ता
नगर निगम, लखनऊ

(वाई0डी0 चौहान)
एस0डी0एम0/सहा0आयु0 नगर आयुक्त
नगर निगम, लखनऊ

(लक्ष्मी प्रसाद)
परियोजना अभियन्ता
जल निगम (नगरीय)

(पीयूष मौर्य)
अधि0 अभि0 प्रबंधक
जल निगम (नगरीय)

07/10/2022
(राम कैलाश)
महाप्रबंधक
जलकल विभाग, लखनऊ

7/10/22
(एस0के0 शर्मा)
महाप्रबंधक
जल निगम

7/X/22
सचिव
लखनऊ विकास प्राधिकरण

3/3

15 संलग्नक-1

महोदय,

आपके आदेशानुसार दिनांक 27.09.2022 पत्र संख्या–डी–569/कु–त/22 प्रेषक सहायक नगर आयुक्त, लखनऊ नगर निगम विषय– ओमेक्स सिटी के अन्तर्गत स्थित ग्राम औरंगाबाद खालसा की तालाब दर्ज भूमि को स्थल पर चिन्हित कराये जाने के सम्बन्ध में प्राप्त पत्र में उल्लेख किया गया है कि ओमेक्स सिटी औरंगाबाद खालसा के निवासियों द्वारा अध्यक्ष, ओवर साइट कमेटी एन0जी0टी0 को भेजे गये प्रत्यावेदन पर मा0 अध्यक्ष ओवर साइट कमेटी एन0जी0टी0 के पत्र दिनांक 17.08.2022 के क्रम में सचिव, लखनऊ विकास प्राधिकरण की अध्यक्षता में समिति का गठन कर ओमेक्स सिटी के अन्तर्गत स्थित तालाबों का स्थलीय निरीक्षण दिनांक 28.09.2022 को आदेशित किया गया। उक्त आदेश के क्रम में कार्यालय तहसीलदार सरोजनीनगर, लखनऊ द्वारा निम्न कर्मचारियों की ड्यूटी लगाई गई, जिनके नाम निम्नवत् हैं :–

1. श्री पाटनदीन तिवारी, राजस्व निरीक्षक–उतरेठिया।
2. श्री अमेरन्द्र शर्मा, क्षेत्रीय लेखपाल।
3. श्री आजाद वर्मा, लेखपाल।
4. श्री विवेक बहादुर सिंह, लेखपाल।
5. श्री विशाल यादव, लेखपाल।

उक्त पत्र के सम्बन्ध में तहसील सरोजनीनगर व नगर निगम, लखनऊ की संयुक्त जांच की गई। अवगत कराना है कि खसरा सं0–1211 रकबा 0.0190हे0, 1250 रकबा 0.0760हे0, 1251 रकबा 0.0250हे0, 1598 रकबा 0.1520हे0, 1653 रकबा 0.0380हे0, 1681 रकबा 0.2020हे0, 1683 रकबा 0.1900हे0 भूमि स्थित ग्राम औरंगाबाद खालसा परगना बिजनौर तहसील सरोजनीनगर, जनपद लखनऊ फसली वर्ष 1425–1430 अन्तर्गत खाता संख्या–274 में राजस्व अभिलेखों में तालाब दर्ज है। उक्त के सम्बन्ध में जांच में ज्ञात हुआ कि उपरोक्त गाटा संख्याओं में से गाटा सं0–1211 रकबा 0.0190हे0, 1250 रकबा 0.0760हे0, 1251 रकबा 0.0250हे0, 1598 रकबा 0.1520हे0 गाटा संख्या–1653 रकबा 0.0280हे0 गाटा संख्या–1681 रकबा 0.2020हे0 ओमेक्स परिसर में होना पाया गया। उक्त तालाब अंकित 6 गाटा संख्याओं में से गाटा संख्या–1211 मौके पर रिक्त है व गढ्ढे के रूप में हैं। गाटा संख्या–1250 व 1251 परस्पर मिली हुई है, जिसमें खसरा संख्या–1250 मौके पर रिक्त है व 1251 पर झाड़ी लगी हुई है। खसरा संख्या–1598 मि0 तालाब मौके पर रिक्त है व पानी व झाड़ियोंयुक्त हैं।

16

खसरा संख्या–1653 व 1681 मौके पर रिक्त है. जिनमें झाड़ियां उगी हुई हैं। खसरा सं0–1683 तालाब ओमेक्स सिटी की बाउण्ड्री के बाहर है व मौके पर रिक्त है।

अतः उक्त आदेश के क्रम में तालाबों की जांच रिपोर्ट सादर सेवा में प्रेषित।

संलग्नक .

1. तालाबों की मौके की फोटोग्राफ।
2. खतौनी।
3. लखनऊ नगर निगम का पत्र।
4. गाटों की नजरी नक्शा।

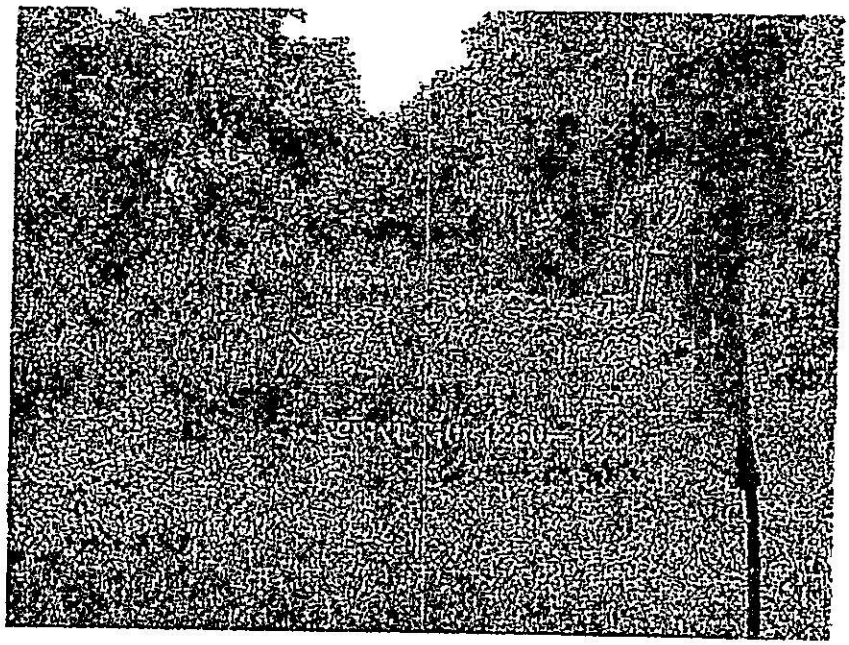
Ativaw
R.I.U.

S.K. (L.N.N.)

17

रक्सहा कि- 124

18

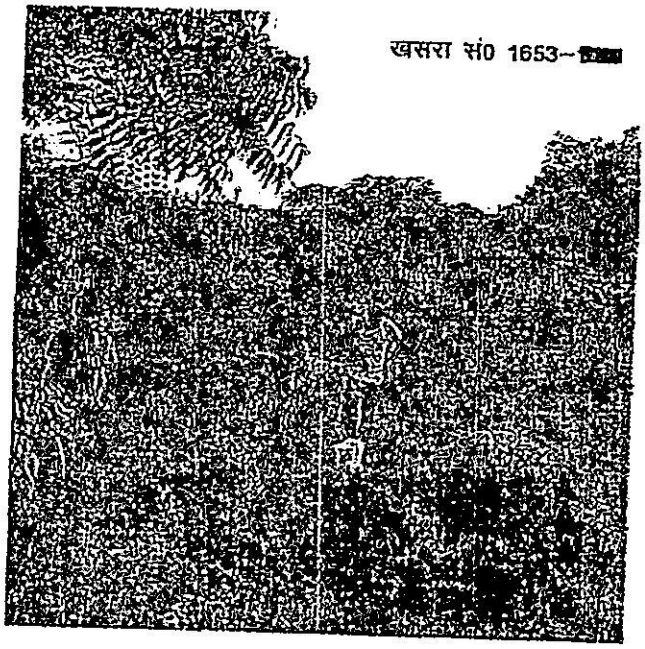


19

20

खसरा सं. 1598

21



22

खसरा सं॰ - 169

23

BHULEKH
Uttar Pradesh

खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम : औरंगाबाद खालसा परगना : (लखनऊ) तहसील : सरोजनी नगर जनपद : लखनऊ फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023) भाग : 1 खाता संख्या : 00274

खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	खसरा संख्या	क्षेत्रफल (है.)	आदेश	टिप्पणी

श्रेणी : 6-1 / अकृषिक भूमि - जलयान भूमि ।

कृपया उक्त खसरे की स्थिति (भूखंड (गाटा) के बाद गया /विक्रय /भू-नक्शा /नामांतरण नहीं) हेतु खसरा संख्या पर क्लिक करें

Disclaimer: उक्त ऑकड़े मात्र अवलोकनार्थ है, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी/लोकवाणी केन्द्र से मुद्रण की प्रमाणित प्रति प्राप्त की जा सकती है ।

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.

24

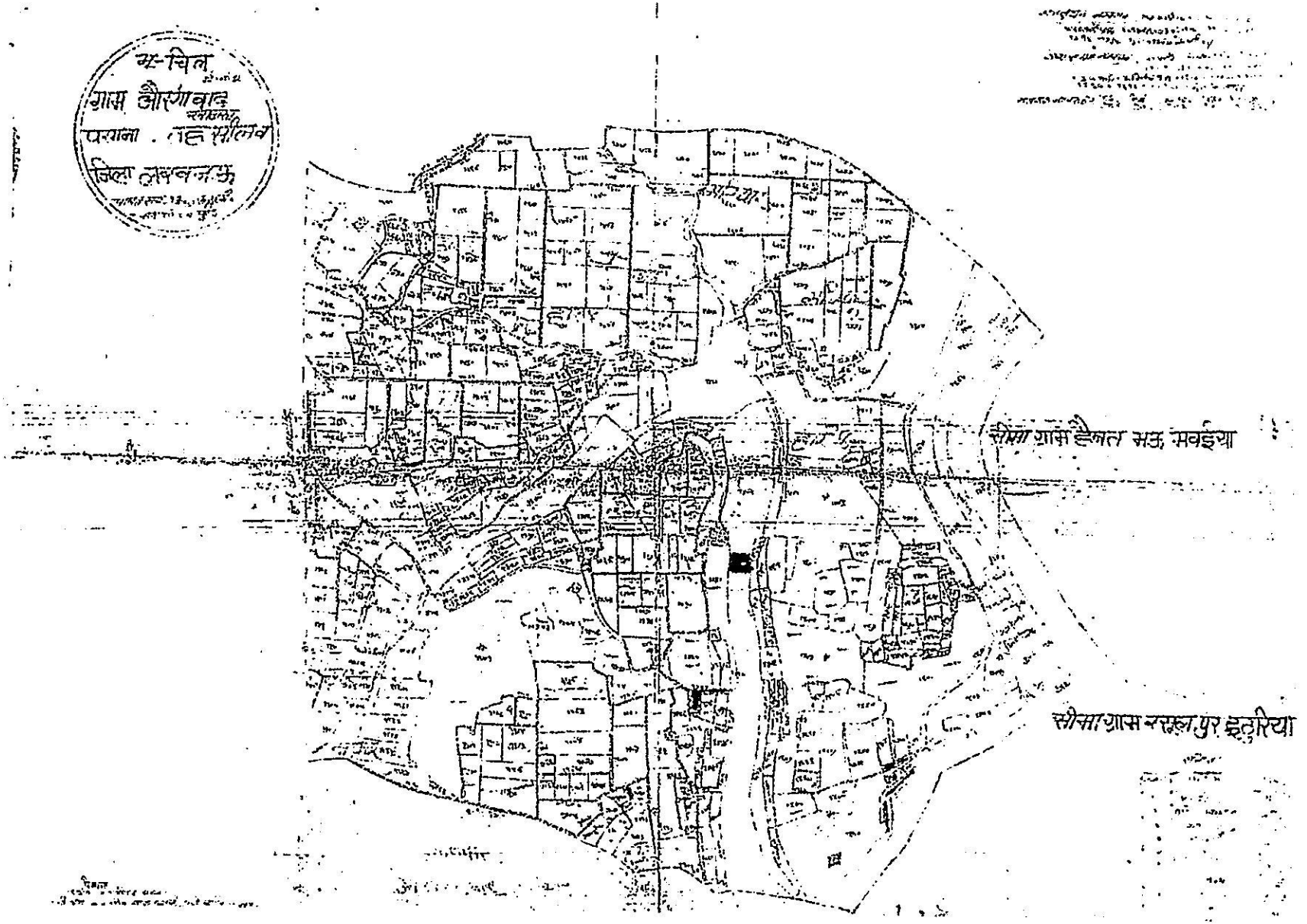
तलाब / /	127च	1.3850
	178	0.0440
	184ग	1.8600
	185	0.0380
	191	0.0100
	608	0.2360
	613	0.3410
	727	0.1140
	827	0.0100
	832	0.0100
	851	0.0380
	1211	0.0190
	1250	0.0760
	1251	0.0250
	1441	0.0190
	1442	0.0950
	1576	0.0310
	1598	0.1520
	1653	0.0380
	1681	0.2020
	1883च	0.1900
योग	21	4.9330

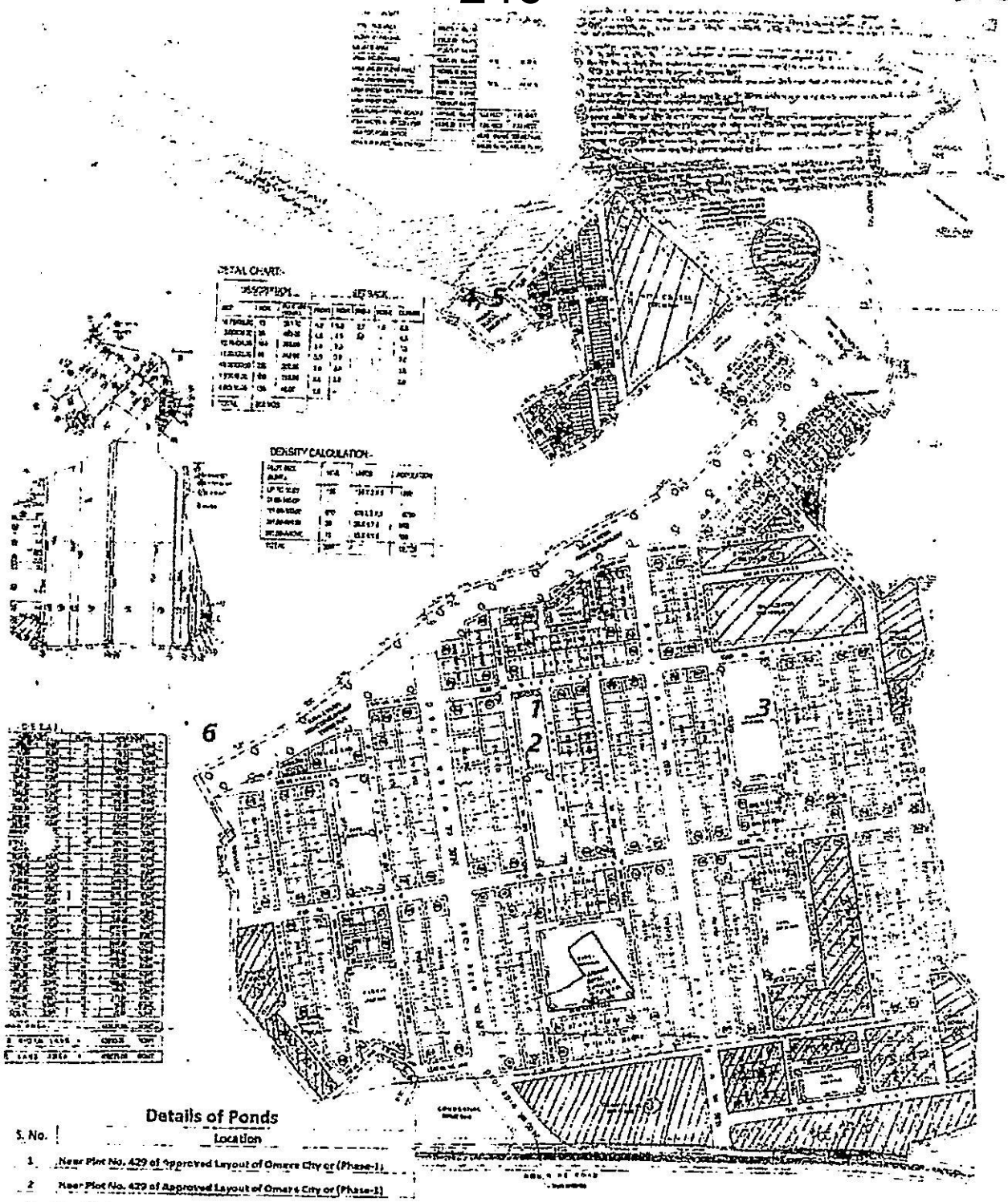
कृपया उक्त खसरे की प्रास्थिति (भूखंड (गाटा) के चाह गृहत /विक्रय /भू-नवशा /नामांतरण वाली) हेतु खसरा संख्या पर क्लिक करें

Disclaimer: उक्त अंकित्रण मात्र अवलोकनार्थ है, उक्त विवरण अशासन है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी/तकनवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है ।

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.

25


नक्शा
गांव औरंगाबाद
परगना . तहसील
जिला लखनऊ
सीमा गांव हैबत मऊ मवईया
सीमा गांव रसूलपुर इटरिया



Details of Ponds

S. No.	Location
1	Near Plot No. 429 of Approved Layout of Omaxe City or (Phase-1)
2	Near Plot No. 429 of Approved Layout of Omaxe City or (Phase-1)
3	Near Plot No. 525 of Approved Layout of Omaxe City or (Phase-1)
4	Near Nagar Nigam Project Boundary Omaxe City or (Phase-1)
5	Near Nagar Nigam Project Boundary Omaxe City or (Phase-1)
6	Near Plot No. 128 of Approved Layout of Ramaniya Estate (Phase-2)

OSKD OMAXE CITY ON

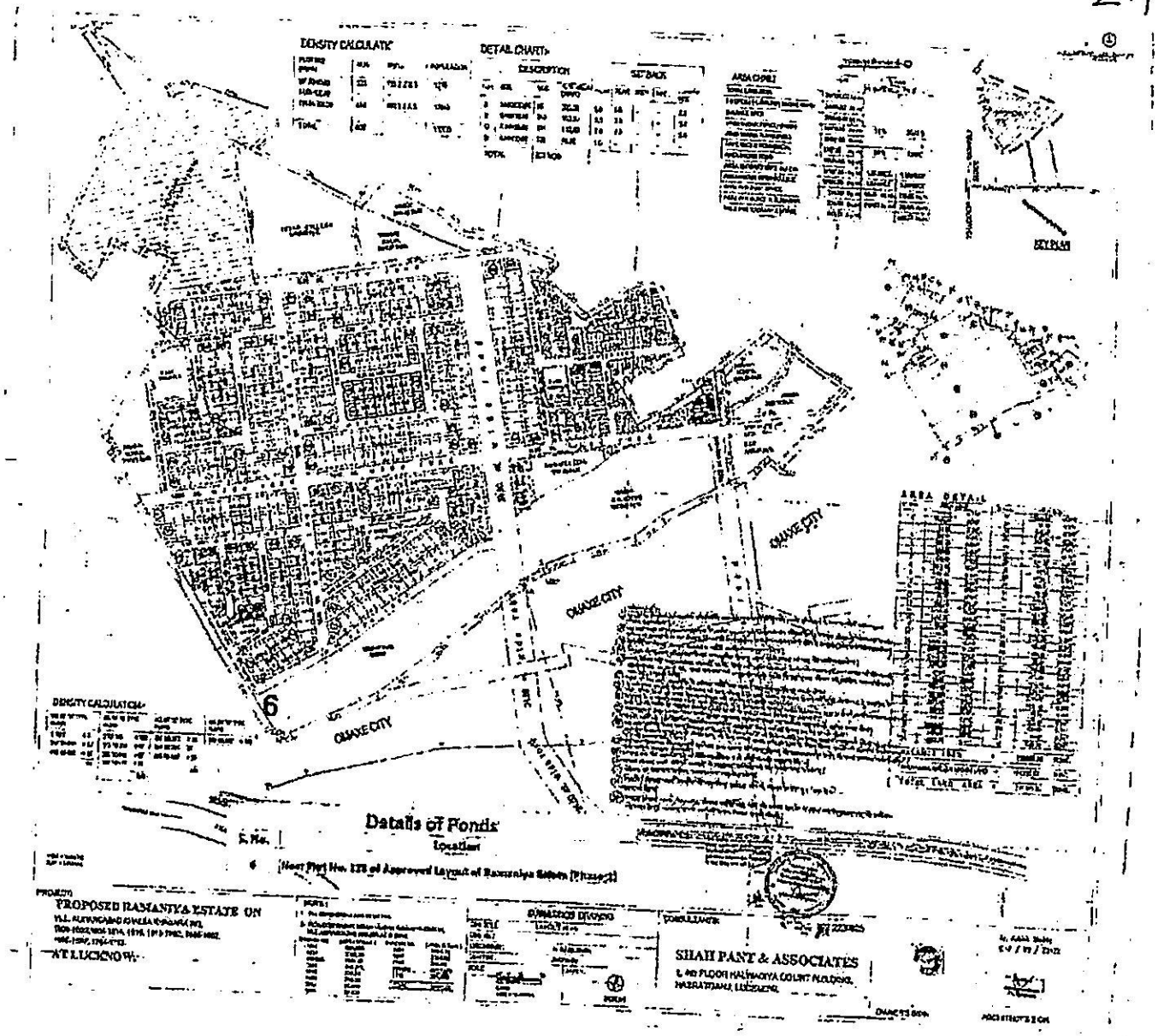
SUBMISSION DRAWING

CONSULTANTS

SHAH PANT & ASSOCIATES

5, 4th FLOOR HAZARATH COURT BUILDING,
HAZRATGANJ, LUCKNOW

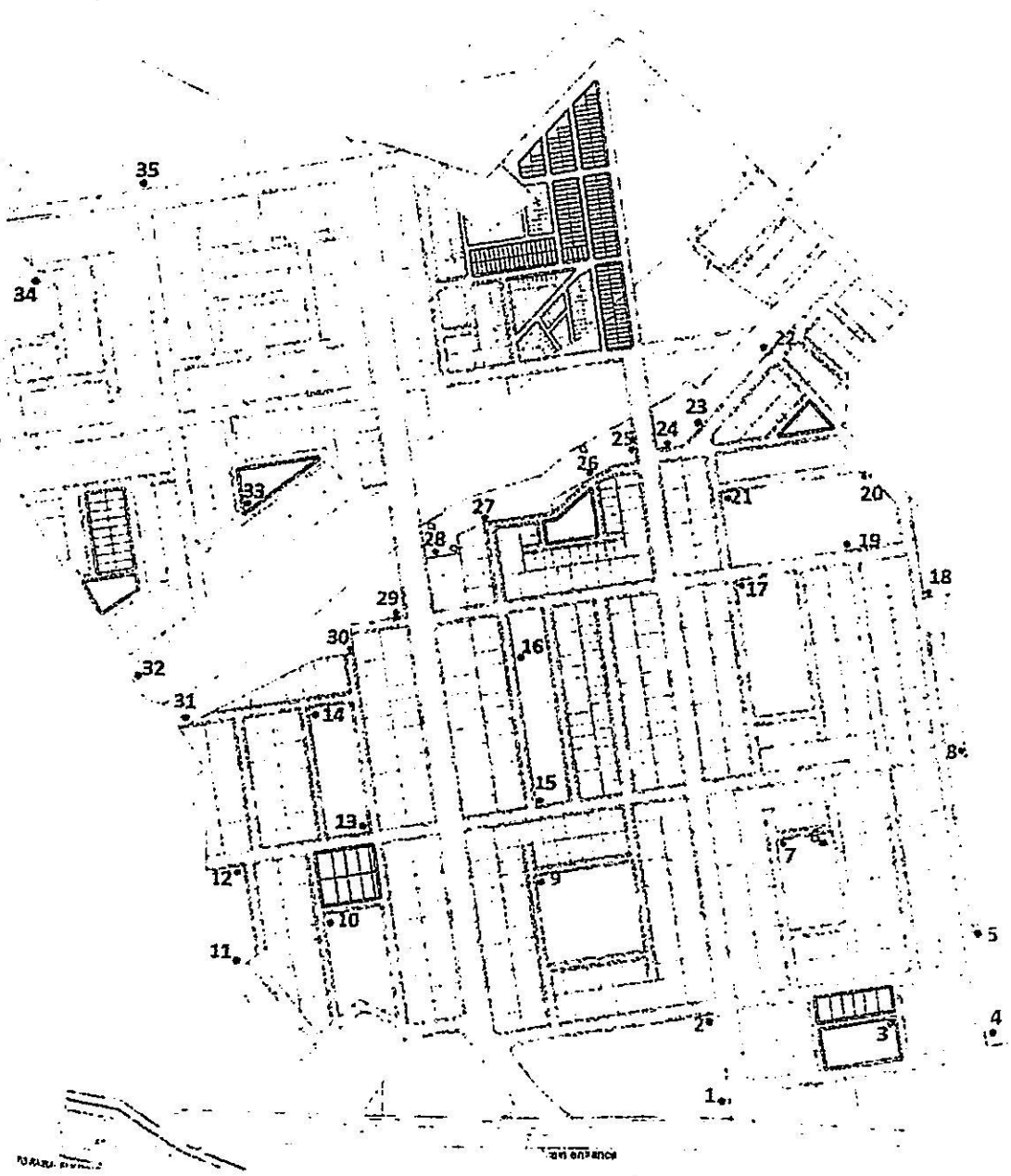
27


DENSITY CALCULATIO
DETAIL CHART
DESCRIPTION
SET BACK
AREA DETAIL
OLIVE CITY
OLIVE CITY
OLIVE CITY
6
Details of Ponds
Location
PROPOSED BASANTYA ESTATE ON
AT LUCKNOW
SHAH PANT & ASSOCIATES

28

OMAXE CITY PHASE-1 & 2

RAIN WATER HARVESTING LOCATION DETAILS



अनुलग्नक-3 29

मेसर्स ओमेक्स सिटी, औरंगाबाद खालसा विजनौर रोड, लखनऊ में वाटर बॉडी, नूतन स्थान पर एवं एस0टी0पी0 की क्षमता के सम्बन्ध में दिनांक 27.09.2022 को गठित समिति की आकस्मिक बैठक के सम्बन्ध में निरीक्षण आख्या।

महोदय,

कृपया उपर्युक्त विषयक आपके कार्यालय पत्र संख्या–466/मु0अभि0/2022, दिनांक 06.10.2022 के संदर्भ में अवगत कराना है कि विजनौर रोड, औरंगाबाद खालसा स्थित ओमेक्स सिटी टाउनशिप, जिसका निर्माण दो चरणों में किया गया है, यह टाउनशिप दोनों चरणों में कुल मिलाकर 23030 जनसंख्या के आवास हेतु प्रस्तावित है। प्रस्तावित 23030 जनसंख्या हेतु लगभग 2.5 एम0एल0डी0 शोधन क्षमता के एस0टी0पी0 की आवश्यकता है, जिसके सापेक्ष 2.2 एम0एल0डी0 शोधन क्षमता का एस0टी0पी0 ओमेक्स सिटी में निर्मित एवं संचालित है।

दिनांक 28.09.2022 को श्री लक्ष्मी प्रसाद, परियोजना अभियन्ता, गोमती प्रदूषण नियंत्रण इकाई–चतुर्थ, उ0प्र0 जल निगम (नगरीय) लखनऊ एवं श्री सचिन सिंह यादव, सहायक अभियन्ता, जलकल विभाग नगर निगम, लखनऊ के द्वारा ओमेक्स सिटी के परिसर में निर्मित एस0टी0पी0 का निरीक्षण किया गया। निरीक्षण के समय ओमेक्स सिटी के प्रतिनिधियों से ज्ञात हुआ है कि वर्तमान में ओमेक्स सिटी में अधिकतम 8000 व्यक्ति निवास करते हैं। निरीक्षण के समय एम0बी0बी0आर0 पद्धति पर निर्मित एस0टी0पी0 संचालित पाया गया। 8000 व्यक्तियों द्वारा लगभग 0.864 एम0एल0डी0 सीवेज जनित होता है, जिस हेतु 0.864 एम0एल0डी0 शोधन क्षमता के एस0टी0पी0 की आवश्यकता है। टाउनशिप की शतप्रतिशत Occupancy होने पर एस0टी0पी0 की 2.5 एम0एल0डी0 शोधन क्षमता की आवश्यकता होगी। टाउनशिप की शतप्रतिशत Occupancy होने पर कम्पनी द्वारा एस0टी0पी0 का संचालन 20 घण्टें के स्थान पर 23 घण्टें करने पर एस0टी0पी0 की 2.5 एम0एल0डी0 शोधन क्षमता प्राप्त हो सकेगी।

परियोजना अभियन्ता
गोमती प्रदूषण नियंत्रण इकाई-IV
उ0प्र0 जल निगम (नगरीय),
लखनऊ

परियोजना प्रबन्धक
गोमती प्रदूषण नियंत्रण इकाई-IV
उ0प्र0 जल निगम (नगरीय),
लखनऊ

महाप्रबन्धक,
गोमती प्रदूषण नियंत्रण इकाई,
उ0प्र0 जल निगम (नगरीय),
लखनऊ

महाप्रबन्धक,
जलकल विभाग, नगर निगम,
लखनऊ

अनुलग्नक-4

तार : पर्यावरण
GRAM : PARYAVARAN

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ

30

UTTAR PRADESH POLLUTION CONTROL BOARD LUCKNOW

क्षेत्रीय कार्यालय
Regional Office

सन्दर्भ सं०
Ref. No. 1514 / UPPCB-1564A/22

दिनांक
Dated : 26/10/22

सेवा में,

मुख्य अभियन्ता,
लखनऊ विकास प्राधिकरण,
प्राधिकरण भवन,
विपिन खण्ड, गोमती नगर,
लखनऊ।

विषयः— मैसर्स ओमेक्स सिटी, औरंगाबाद खालसा, बिजनौर रोड, लखनऊ में वाटर वाडी, खुले स्थान पर एवं एस0टी0पी0 की क्षमता के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र संख्या–435/मु0अभि0/2022 दिनांक 21/09/2022, जोकि इस कार्यालय में दिनांक 23/09/2022 को प्राप्त हुआ है, का सन्दर्भ ग्रहण करने का कष्ट करें। माननीय ओवर साइट कमेंटी द्वारा दिनांक 13/09/2022 को मैसर्स ओमेक्स सिटी, औरंगाबाद खालसा, बिजनौर रोड, लखनऊ द्वारा दिये गये निर्देशों के क्रम में वाटर वाडी, खुले स्थान पर एवं एस0टी0पी0 की क्षमता आदि के सम्बन्ध में सचिव, लखनऊ विकास प्राधिकरण की अध्यक्षता में गठित समिति की बैठक दिनांक 27/09/2022 में दिये गये निर्देशों के क्रम में उपरोक्त इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 28/09/2022 को किया गया। निरीक्षण आख्या संलग्न कर आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नकः–यथोपरि।

भवदीय,

(डा0 उमेश चन्द्र शुक्ला)
क्षेत्रीय अधिकारी

प्रतिलिपिः–मुख्य पर्यावरण अधिकारी, वृत्त–5, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

31

क्षेत्रीय कार्यालय,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ।

मैसर्स ओमेक्स सिटी, औरंगाबाद खालसा, बिजनौर रोड, लखनऊ में वाटर बाडी, खुले स्थान पर एवं एस0टी0पी0 की क्षमता के सम्बन्ध में निरीक्षण आख्या:-

माननीय ओवर साइट कमेंटी द्वारा दिनांक 13/09/2022 को मैसर्स ओमेक्स सिटी, औरंगाबाद खालसा, बिजनौर रोड, लखनऊ द्वारा दिये गये निर्देशों के कम में वाटर बाडी, खुले स्थान पर एवं एस0टी0पी0 की क्षमता आदि के सम्बन्ध में सचिव, लखनऊ विकास प्राधिकरण की अध्यक्षता में गठित समिति की बैठक दिनांक 27/09/2022 में दिये गये निर्देशों के कम में उपरोक्त इकाई का निरीक्षण अद्योहस्ताक्षरकर्ताओं द्वारा दिनांक 28/09/2022 को किया गया। निरीक्षण आख्या निम्नवत् है:-

1. उपरोक्त इकाई एक टाउनशिप है, जिसका प्रयोग मात्र निवास हेतु किया जाता है। टाउनशिप से जनित घरेलू जल-मल के शोधन हेतु इकाई में 2200 के0एल0डी0 का एस0टी0पी0 स्थापित है। एस0टी0पी0 की स्थापना ओमेक्स सिटी में स्थापित झील के निकट की गयी है।
2. निरीक्षण के समय एस0टी0पी0 संचालित पाया गया, एस0टी0पी0 से जनित शोधित उत्प्रवाह को परिसर के अन्दर सिंचाई/गार्डनिंग इत्यादि में प्रयोग में लाया जाता है। निरीक्षण के दौरान एस0टी0पी0 के इनलेट एवं आउटलेट तथा झील का जल नमूना एकत्रित कर विश्लेषण हेतु राज्य बोर्ड की केन्द्रीय प्रयोगशाला में जमा कराया गया, विश्लेषण आख्या अपेक्षित है।
3. पूर्व में इकाई में स्थापित एस0टी0पी0 के आउटलेट का जल नमूना दिनांक 29/04/2022 को एकत्रित किया गया, प्राप्त विश्लेषण आख्यानुसार पी0एच-7.65, बी0ओ0डी0-18.6 मिग्रा/ली0, सी0ओ0डी0-88.0 मिग्रा/ली0 तथा एस0एस0-32.0 मिग्रा0/ली0 पायी गयी, जो कि मानकों के अनुरूप है (विश्लेषण आख्या की प्रति संलग्न है)।
4. इकाई को वर्ष-2007 में राज्य बोर्ड द्वारा इस निर्देश के साथ अनापत्ति प्रमाण पत्र निर्गत किया गया था कि इकाई द्वारा शुद्धिकृत उत्प्रवाह को ग्रीन बेल्ट एवं गार्डनिंग इत्यादि में प्रयोग में लाया जायेगा, इकाई द्वारा उक्त निर्देश का अनुपालन किया जा रहा है (अनापत्ति प्रमाण पत्र की प्रति संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(रज्जन प्रसाद त्रिपाठी)
वैज्ञानिक सहायक

6.10.22
(आर0के0 तिवारी)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी महोदय,

06/10/22

32

ANNEXURE-2

Report of the committee constituted in compliance with the meeting dated 13.09.2022 (Meeting No. 133) regarding the pond and S.T.P., etc., at M/s Omaxe City, Bijnor Road.

The committee conducted a site inspection of the Omaxe City developed by M/s Omaxe on Bijnor Road and examined the available records. A joint investigation was carried out by Tehsil Sarojini Nagar and Nagar Nigam, Lucknow, concerning the land recorded as a pond in the revenue records located within this colony. The details of the findings are as follows: -

Khasra numbers 1211 (area 0.0190 hectares), 1250 (area 0.0760 hectares), 1251 (area 0.0250 hectares), 1598 (area 0.1520 hectares), 1653 (area 0.0380 hectares), 1681 (area 0.2020 hectares), and 1683 (area 0.1900 hectares), located in Village Aurangabad Khalsa, Pargana Bijnor, Tehsil Sarojini Nagar, District Lucknow, are recorded as ponds in the revenue records for fasli years 1425–1430 under Account No. 274. Upon investigation, it was found that among these khasra numbers, Khasra Nos. 1211 (area 0.0190 hectares), 1250 (area

33

0.0760 hectares), 1251 (area 0.0250 hectares), 1598 (area 0.1520 hectares), 1653 (area 0.0380 hectares), and 1681 (area 0.2020 hectares) are located within the Omaxe premises. The pond under Khasra No. 1211 is vacant and exists as a pit. Khasra Nos. 1250 and 1251 are adjacent, with Khasra No. 1250 being vacant and Khasra No. 1251 covered with shrubs. Khasra No. 1598 is marked as a pond but is vacant and contains water and shrubs. Khasra Nos. 1653 and 1681 are vacant, with shrubs growing on them. Khasra No. 1683, marked as a pond, lies outside the boundary of Omaxe City and is vacant at the site.

The joint investigation report by Tehsil Sarojini Nagar and Nagar Nigam, Lucknow, is attached as Annexure-1.

The layout of Omaxe City has been approved by the Lucknow Development Authority in two phases. In Phase-1 of Omaxe City, there are five khasra numbers recorded as ponds in the revenue records. Among these, three khasra numbers are shown as located within two parks, and two khasra numbers are depicted as part of the boundary of the township extending from the portion designated for a primary school. However, no primary school has been constructed at the site, and the entire area is currently covered with shrubs

34

and pits. In Phase-2 of Omaxe City, one khasra number recorded as a pond is situated within the area designated as green space. From the investigation report and the site inspection conducted by the committee, it is evident that there is no encroachment on the land recorded as ponds. However, most of the land at the site is covered with shrubs and vegetation.

At the boundary of Phase-1 and Phase-2 of Omaxe City, a large strip of land has been left, which is not recorded as a pond or lake in the revenue records. However, in the approved map, it is designated for rainwater harvesting, waterfront development, and some areas as green space. This land is located behind the STP plant constructed by the company. During the inspection, it was observed that a significant portion of this land was waterlogged due to the rainy season and overgrown with shrubs. The company needs to clear the disorganized shrubs and vegetation from the pond area and the waterfront development land to ensure proper cleanliness.

From the on-site inspection conducted by the committee, it was observed that rainwater within Omaxe City is directed to 35 locations developed for rainwater harvesting, out of which 11 pits are located in the township's greenbelt. The overflow from these pits flows into the waterfront

35

development/greenbelt area. During certain months of the year, the availability of water on the waterfront development land is negligible. Treated water from the STP established by the company is used for irrigating the parks within the township. However, releasing this untreated water directly into the waterfront development or lake would not comply with regulations. In this regard, the possibility of discharging excess water into the lake through feasible alternatives should be examined by determining technical feasibility, and further action can be considered. A copy of the layout is attached as Annexure-2.

Regarding the capacity of the STP installed within Omaxe City, a joint investigation was carried out by the Gomti Pollution Control Unit (Urban), Jal Nigam - Lucknow, and the Jal Kal Department. The details are as follows: -

> The Omaxe City Township, located on Bijnor Road in Aurangabad Khalsa and constructed in two phases, is proposed to accommodate a total population of 23,030 across both phases. For this projected population, an STP (Sewage Treatment Plant) with a treatment capacity of approximately 2.5 MLD is required. In comparison, an STP with a treatment capacity of 2.2 MLD has been constructed and is

36

operational within Omaxe City. On September 28, 2022, the STP constructed within the premises of Omaxe City was inspected by Shri Laxmi Prasad, Project Engineer, Gomti Pollution Control Unit - IV, Uttar Pradesh Jal Nigam (Urban), Lucknow, and Shri Sachin Singh Yadav, Assistant Engineer, Jal Kal Department, Nagar Nigam, Lucknow. During the inspection, representatives of Omaxe City informed that currently, a maximum of 8,000 residents reside in the township. At the time of inspection, the STP, constructed using the MBBR (Moving Bed Biofilm Reactor) technology, was found operational. The sewage generated by 8,000 residents is approximately 0.864 MLD, for which an STP with a treatment capacity of 0.864 MLD is required. Upon achieving full occupancy of the township, an STP with a treatment capacity of 2.5 MLD will be necessary. To meet this requirement, the company can increase the operational hours of the STP from 20 hours to 23 hours per day, thereby achieving the required 2.5 MLD treatment capacity for the township's full occupancy.

37

The technical report of Jal Nigam and Jal Kal Department is attached as Annexure-3.

During the committee's inspection, the STP was observed to be operational. The technical report indicates that the STP installed in Omaxe City is adequate for the population currently residing there. However, for the proposed future population of 23,030, an STP with a capacity of 2.5 MLD will be required. At present, the installed STP has a capacity of 2.2 MLD. By operating the currently installed STP for 20 hours a day, it can treat 2.2 MLD of sewage. According to the technical report, upon full occupancy of the township, the company can increase the operational hours of the STP from 20 to 23 hours per day to achieve the required 2.5 MLD treatment capacity. For the current population of approximately 8,000 residents, an STP with a treatment capacity of 0.864 MLD is sufficient.

The inspection report of the Uttar Pradesh Pollution Control Board is as follows: -

1. The above-mentioned unit is a township used exclusively for residential purposes. To treat domestic sewage generated from the township, an STP (Sewage Treatment Plant) with a capacity of 2200 KLD has been installed. The STP is located near the lake established within Omaxe City.

38

2. During the inspection, the STP was found to be operational. The treated effluent from the STP is utilized for irrigation/gardening purposes within the premises. Samples of inlet and outlet water from the STP, as well as water from the lake, were collected during the inspection and submitted to the Central Laboratory of the State Board for analysis. The analysis report is awaited.

3. Previously, the outlet water sample from the STP was collected on 29.04.2022. According to the analysis report, the parameters were as follows: pH - 7.65, BOD - 18.6 mg/L, COD - 88.0 mg/L, and SS - 32.0 mg/L, all of which are within the prescribed standards (a copy of the analysis report is attached).

4. The unit was issued a No Objection Certificate (NOC) by the State Board in 2007, with the directive that the treated effluent be used for greenbelt development and gardening. The unit is complying with this directive (a copy of the NOC is attached).

The inspection report of the Uttar Pradesh Pollution Control Board is attached as Annexure-4.

Sd/- Unreadable	Sd/- Unreadable
(Dr. U.C. Shukla)	(Sanjeev Pradhan)
Regional Officer	Environmental Engineer

39

U.P. Pollution Control Board

Sd/- Unreadable

(Y.D. Chauhan)

SD/Assistant Municipal Commissioner

Nagar Nigam, Lucknow

Sd/- Unreadable

(Piyush Shaurya)

Project Manager

Jal Nigam (Urban)

Sd/- Unreadable

(S.K. Sharma)

General Manager

Jal Nigam

Nagar Nigam, Lucknow

Sd/- Unreadable

(Laxmi Prasad)

Project Engineer

Jal Nigam (Urban)

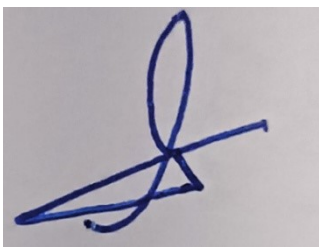
Sd/- Unreadable

(Ram Kailash)

General Manager

Jal Kal Department, Lucknow

//TRUE TRANSLATED COPY//



40

ANNEXURE 1

Respected Sir,

As per your order dated 27.09.2022, letter number D-569/K-T/22, sent by the Assistant Municipal Commissioner, Nagar Nigam, Lucknow, regarding the identification of pond-recorded land in Village Aurangabad Khalsa within Omaxe City, it has been mentioned that the residents of Omaxe City, Aurangabad Khalsa, submitted a representation to the Chairman, Oversight Committee, NGT. Following the letter dated 17.08.2022 from the Hon'ble Chairman of the Oversight Committee, NGT, the Secretary of Lucknow Development Authority was directed to form a committee under his chairmanship to conduct a site inspection of the ponds located within Omaxe City on 28.09.2022. In compliance with the above order, the Office of Tehsildar Sarojini Nagar, Lucknow, assigned the duty to the following staff members, whose names are as follows: -

1. Shri Patandeen Tiwari, Revenue Inspector - Utrethia
2. Shri Amrendra Sharma, Regional Lekhpal
3. Shri Azad Verma, Lekhpal
4. Shri Vivek Bahadur Singh, Lekhpal
5. Shri Vishal Yadav, Lekhpal

41

In relation to the aforementioned letter, a joint investigation was conducted by Tehsil Sarojini Nagar and Nagar Nigam, Lucknow. It is hereby informed that Khasra Nos. 1211 (area 0.0190 hectares), 1250 (area 0.0760 hectares), 1251 (area 0.0250 hectares), 1598 (area 0.1520 hectares), 1653 (area 0.0380 hectares), 1681 (area 0.2020 hectares), and 1683 (area 0.190 hectares) located in Village Aurangabad Khalsa, Pargana Bijnor, Tehsil Sarojini Nagar, District Lucknow, under Fasli years 1425-1430, are recorded as ponds in revenue records under Account No. 274. The investigation revealed that out of the above-mentioned khasra numbers, Khasra Nos. 1211 (area 0.0190 hectares), 1250 (area 0.0760 hectares), 1251 (area 0.0250 hectares), 1598 (area 0.1520 hectares), 1653 (area 0.0380 hectares), and 1681 (area 0.2020 hectares) are located within the Omaxe premises. Among the six pond-recorded khasra numbers: Khasra No. 1211 is vacant and exists as a pit. Khasra Nos. 1250 and 1251 are adjacent, with Khasra No. 1250 being vacant and Khasra No. 1251 covered with shrubs. Khasra No. 1598 is vacant but contains water and shrubs.

Khasra Nos. 1653 and 1681 are vacant at the site, with shrubs grown over them. Khasra No. 1683, marked as a pond, is located outside the boundary of Omaxe City and is also vacant at the site.

42

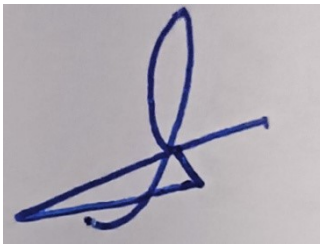
Hence, in compliance with the aforementioned order, the investigation report on the ponds is respectfully submitted.

Enclosures:

1. Photographs of the ponds on-site
2. Khatauni
3. Letter from Nagar Nigam, Lucknow
4. Site map of the plots

Sd/- Unreadable	Sd/- Unreadable
Amrendra Sharma	(La Bahadur)
(Revenue Department)	Municipal Corporation
Sd/- Unreadable	Sd/- Unreadable
R.I.U.	S.K. (L.N.N.)

//TRUE TRANSLATED COPY//



BHULEKH

43

Uttar Pradesh

Khata Khatauni (Unverified Copy)				
Village Name Aurangabad Khalsa Sub-Division- Lucknow, Tehsil- Sarojini Nagar FY: 1425-1430 (01 July, 2017 to 30 June, 2023) Part- 1 Account No. 00274				
Name of the account holder/ name of father/husband/ guardian/ residence	Khasra Number	Area (H)	Order	Remark
Category: 6-1/Non-agriculture land-				
Pond	127E	1.3850		
	178	0.0440		
	184C	1.8600		
	185	0.0380		
	191	0.0100	0.	

4-4

	608	0.2360		
	616	0.3410		
	727	0.1140		
	827	0.0100		
	832	0.0100		
	851	0.0380		
	1211	0.0190		
	1250	0.0760		
	1251	0.0250		
	1441	0.0190		
	1442	0.0950		
	1576	0.0310		
	1598	0.1520		
	1653	0.0380		

45

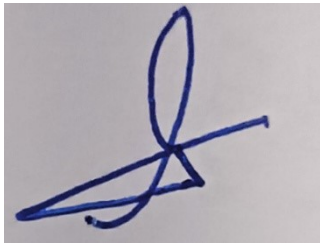
	1681	0.2020		
	1683B	0.1900		
Total	21	4.9330		

Disclaimer: The aforementioned data is for viewing purposes only. The details are up-to-date, and a certified copy of the extract can be obtained from the Tehsil Computer Center and CSC Center.

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.

Digital India NATIONAL INFORMATICS CENTRE

//TRUE TRANSLATED COPY//



46

ANNEXURE-3

Inspection Report Regarding the Meeting of the Committee Constituted on 27.09.2022 on Water Body, Open Spaces, and STP Capacity in M/s Omaxe City, Aurangabad Khalsa, Bijnor Road, Lucknow

Respected Sir,

With reference to your office letter number 466/M.A./2022, dated 06.10.2022, it is hereby informed that the Omaxe City Township located on Bijnor Road, Aurangabad Khalsa, constructed in two phases, is proposed to accommodate a total population of 23,030 across both phases. For this proposed population of 23,030, an STP (Sewage Treatment Plant) with a treatment capacity of approximately 2.5 MLD is required. In comparison, an STP with a treatment capacity of 2.2 MLD has been constructed and is operational within Omaxe City.

On 28.09.2022, the STP constructed within the premises of Omaxe City was inspected by Shri Lakshmi Prasad, Project Engineer, Gomti Pollution Control Unit - IV, Uttar Pradesh Jal Nigam (Urban), Lucknow, and Shri Sachin Singh Yadav, Assistant Engineer, Jal Kal Department, Nagar Nigam, Lucknow. During the inspection, it was informed by

47

representatives of Omaxe City that currently, a maximum of 8,000 people reside in the township. The STP, constructed using the MBBR (Moving Bed Biofilm Reactor) technology, was found to be operational at the time of inspection. Approximately 0.864 MLD of sewage is generated by 8,000 residents, requiring an STP with a treatment capacity of 0.864 MLD. At full occupancy of the township, an STP with a treatment capacity of 2.5 MLD will be required. To achieve this capacity, the company can increase the operational hours of the STP from 20 hours to 23 hours per day when the township reaches full occupancy.

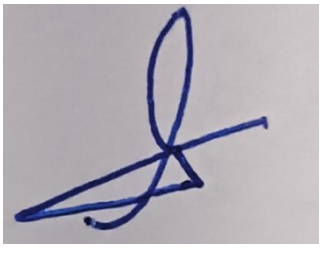
Sd/- Unreadable
Project Engineer
Gomti Pollution Control Unit-IV
U.P. Jal Nigam (Urban), Lucknow

Sd/- Unreadable
Project Manager
Gomti Pollution Control Unit-IV
U.P. Jal Nigam (Urban), Lucknow

Sd/- Unreadable
General Manager
Gomti Pollution Control Unit
U.P. Jal Nigam (Urban), Lucknow

Sd/- Unreadable
General Manager
Jal Kal Department,
Nagar Nigam, Lucknow

//TRUE TRANSLATED COPY//



48

ANNEXURE-4

GRAM: PARYAVARAN

UTTAR PRADESH POLLUTION CONTROL BOARD,

LUCKNOW

Regional Office

Ref. No.: 1514/Consent-15640/22 Dated: 06/10/22

To,

Chief Engineer,

Lucknow Development Authority,

Authority Building,

Vipin Khand, Gomti Nagar,

Lucknow.

Sub: Regarding water body, open spaces, and ETP capacity in M/s Omaxe City, Aurangabad Khalsa, Bijnor Road, Lucknow.

Respected Sir,

Kindly refer to your letter number 435/M.A./2022 dated 21/09/2022, which was received in this office on 23/09/2022. In compliance with the instructions issued by the Hon'ble Oversight Committee on 13/09/2022 regarding M/s Omaxe City, Aurangabad Khalsa, Bijnor Road, Lucknow,

49

a meeting of the committee chaired by the Secretary, Lucknow Development Authority, was held on 27/09/2022 to address matters related to the water body, open spaces, and STP capacity. Following the directives issued during the meeting, an inspection of the aforementioned unit was carried out by the authorized officials of this office on 28/09/2022. The inspection report is attached herewith for your perusal and necessary action.

Enclosure: As above

Yours sincerely,

Sd/- Unreadable

(Dr. Shichandra Shukla)

Regional Officer

Copy to: Chief Environmental Officer, Circle-5, U.P. Pollution Control Board, Lucknow, for kind information.

Sd/- Unreadable

Regional Officer

PICUP Bhawan, 4th Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Email: roluckno w@uppcb.in

50

REGIONAL OFFICE,

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Inspection Report Regarding Water Body, Open Spaces, and STP Capacity in M/s Omaxe City, Aurangabad Khalsa, Bijnor Road, Lucknow:

In compliance with the instructions issued by the Hon'ble Oversight Committee on 13/09/2022 regarding M/s Omaxe City, Aurangabad Khalsa, Bijnor Road, Lucknow, and as per the directives issued during the meeting of the committee chaired by the Secretary, Lucknow Development Authority, held on 27/09/2022 concerning water body, open spaces, and STP capacity, the aforementioned unit was inspected by the undersigned officials on 28/09/2022. The inspection findings are as follows:

1. The above-mentioned unit is a township used exclusively for residential purposes. To treat domestic sewage generated from the township, an STP (Sewage Treatment Plant) with a capacity of 2200 KLD has been installed. The STP is located near the lake established within Omaxe City.
2. During the inspection, the STP was found to be operational. The treated effluent from the STP is utilized

51

within the premises for irrigation/gardening purposes. Samples of inlet and outlet water from the STP, as well as water from the lake, were collected during the inspection and submitted to the State Board's Central Laboratory for analysis. The analysis report is awaited.

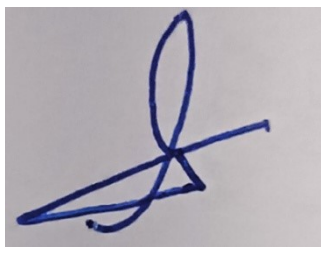
3. Previously, the outlet water sample from the STP was collected on 29/04/2022. According to the analysis report, the parameters were as follows: pH - 7.65, BOD - 18.6 mg/L, COD - 88.0 mg/L, and SS - 32.0 mg/L, all of which are within the prescribed standards (a copy of the analysis report is attached).

4. In 2007, the unit was issued a No Objection Certificate (NOC) by the State Board with the directive that the treated effluent be used for greenbelt development and gardening. The unit is complying with this directive (a copy of the NOC is attached).

The inspection report is respectfully submitted for your perusal and further necessary action.

Sd/-Unreadable	Sd/-Unreadable
(Rajjan Prasad Tripathi)	(R.K. Tiwari)
Scientific Assistant	Assistant Environmental Engineer

Regional Officer **//TRUE TRANSLATED COPY//**



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

52

TESTING REPORT (WATER & WASTE WATER LABORATORY)

Ref No: 16194009/Lucknow/2022/paybasis

Date:05/05/2022

1- Name of Industry: Omaxe City (Omaxe Limited)
2- Address of Industry: vill - Aurangabad Khalsa, Near Shaheed Path, Raibareilly Road, Lucknow
3- District: Lucknow
4- Description about sampling point: Final outlet of STP
5- Type of Sample (Grab/Composite/Integrated): Grab
6- Sample Collected By: Rajjan Tripathi SA & Nimesh dubey LA
7- Colour and Odour: NA NA
8- Quantity and Packing: 2 Litre Plastic Jerrycan
9- Date of Sample Collection: 29/04/2022
10- Analyis Indented by: RO Lucknow
11- Date of sample receipt in Lab: 04/05/2022

Parameter/Method Name	Unit	Results	Standard	Detection Range
H,4500 H B Electronic method		7.65	6.5-9.0	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	32.0	50.0	10-20000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	18.6	20.0	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	88.0		5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as part-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by
[Ambrish Verma (SA)]

Authorized by
ANANT PRASAD
Digitally signed by ANANT PRASAD
Date: 2022.05.05 16:22:48 +05'30'
Dr Anant Prasad ASO

RAM GOPAL
Digitally signed by RAM GOPAL
Date: 2022.05.05 16:23:07 +05'30'
Chief Environmental Officer
Central Laboratory

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Annexure 273 of 263

53

निरीक्षण आख्या

शहीद पथ के निकट ग्राम– औरंगाबाद खालसा, स्थित ओमेक्स सिटी के अन्तर्गत तालाब की भूमि के सम्बन्ध में।

आयुक्त, लखनऊ मण्डल, लखनऊ के पत्र संख्या 1860/28–44(2023–24) दिनांक 30 मार्च, 2024 के साथ संलग्न आवास एवं शहरी नियोजन अनुभाग–9, उ0प्र0 शासन के पत्र संख्या 1/527640/2024–8–9099/152/2024 दिनांक 22.03.2024 द्वारा श्री आविनाश पाण्डेय–प्रदेश महासचिव, किसान नौजवान महा पंचायत, वी–7 पार्क रोड, विधायक निवास, लखनऊ के पत्र दिनांक 21.03.2023 द्वारा लखनऊ विकास प्राधिकरण अन्तर्गत कतिपय कतिपय अधिकारियों की मिलीभगत से लखनऊ क्षेत्र ओमेक्स सिटी में निदेशक द्वारा तालाब की भूमि को पाट कर अवैध भूमि पर प्लाटिंग किये जाने के संबंध में की गयी शिकायत के प्रकरण में नियमानुसार जांच कार्यवाही करते हुए कृत कार्यवाही की जांच आख्या उपलब्ध कराये जाने की अपेक्षा की गयी है।

पूर्व में ओमक्स सिटी औरंगाबाद खालसा के निवासियों द्वारा अध्यक्ष, ओवर साइट कमेटी, एन0जी0टी0 को भेजे गये प्रत्यावेदन पर ओवर साइट कमेटी, एन0जी0टी0 की बैठक में दिये गये निर्देशों के अनुपालन के क्रम में सचिव, लखनऊ विकास प्राधिकरण की अध्यक्षता में समिति का गठन कर निरीक्षण आख्या दिनांक 07.10.2022 को दी गयी है, जिसमे अंकित है कि राजस्व अभिलेखों में इस कालोनी के अन्दर स्थित तालाब में अंकित भूमि के सम्बन्ध में तहसील सरोजनीनगर व नगर निगम, लखनऊ द्वारा संयुक्त जांच की गयी, जिसका विवरण निम्नवत् है:–

"खसरा सं0–1211 रकबा 0.0190 हे0, 1250 रकबा 0.07600, 1251 रकबा 0.0250हे0, 1598 रकबा 0.1520हे0, 1653 रकबा 0.03800, 1681 रकबा 0.2020हे0, 1683 रकबा 0.1900हे0 भूमि स्थित ग्राम औरंगाबाद खालसा परगना बिजनौर तहसील सरोजनीनगर, जनपद लखनऊ फसली वर्ष 1425–1430 अन्तर्गत खाता संख्या–274 में राजस्व अभिलेखों में तालाब दर्ज है। उक्त के सम्बन्ध में जांच में ज्ञात हुआ कि उपरोक्त गाटा संख्याओं में से गाटा सं0–1211 रकबा 0.01900, 1250 रकबा 0.0760हे0, 1251 रकबा 0.0250हे0, 1598 रकबा 0.1520हे० गाटा संख्या–1653 रकबा 0.0380 हे० गाटा संख्या–1681 रकबा 0.2020हे० ओमेक्स परिसर में होना पाया गया। उक्त तालाब अंकित 6 गाटा संख्याओं में से गाटा संख्या–1211 मौके पर रिक्त है व गढढे के रूप में है। गाटा संख्या–1250 व 1251 परस्पर मिली हुई है, जिसमें खसरा संख्या–1250 मौके पर रिक्त है व 1251 पर झाड़ी लगी हुई है। खसरा संख्या–1598 सि० तालाब मौके पर रिक्त है व पानी व झाड़ियायुक्त है। खसरा संख्या–1653 व 1681 मौके पर रिक्त है, जिनमें झाड़िया उगी हुई है। खसरा सं0–1683 तालाब ओमेक्स सिटी की बाउण्ड्री के बाहर है व मौके पर रिक्त है।"

आवास एवं शहरी नियोजन अनुभाग–9, उ0प्र0 शासन के पत्र दिनांक 28.07. [illegible] महोदया को सम्बोधित है, में दिये गये निर्देशो के क्रम में लखनऊ [illegible] द्वारा दिनांक 01.08.2024 को पुनः निरीक्षण किया गया। निरीक्षण के [illegible] ग्राम– 02 (खसरा संख्या 1250, 1251), तालाब संख्या 03 (खसरा

VIVO V23e
Aug 2, 2024, 13:33

54

संख्या 1211), तालाब संख्या 04, 05 (खसरा संख्या 1681, 1683), तालाब संख्या 06 (खसरा संख्या 1598) एवं तालाब संख्या 07 (खसरा संख्या 1683) ओमेक्स सिटी की बाउण्ड्री के बाहर स्थित है। ओमेक्स सिटी के अन्तर्गत स्थित तालाब संख्या 01 से 06 वर्तमान में भी मौके पर रिक्त पाये गये एवं किसी प्रकार का अतिक्रमण नही हैं। स्थल के वर्तमान फोटोग्राफ साथ में संलग्न है।

(अर्पित शर्मा)
अमीन
ल0वि0प्रा0

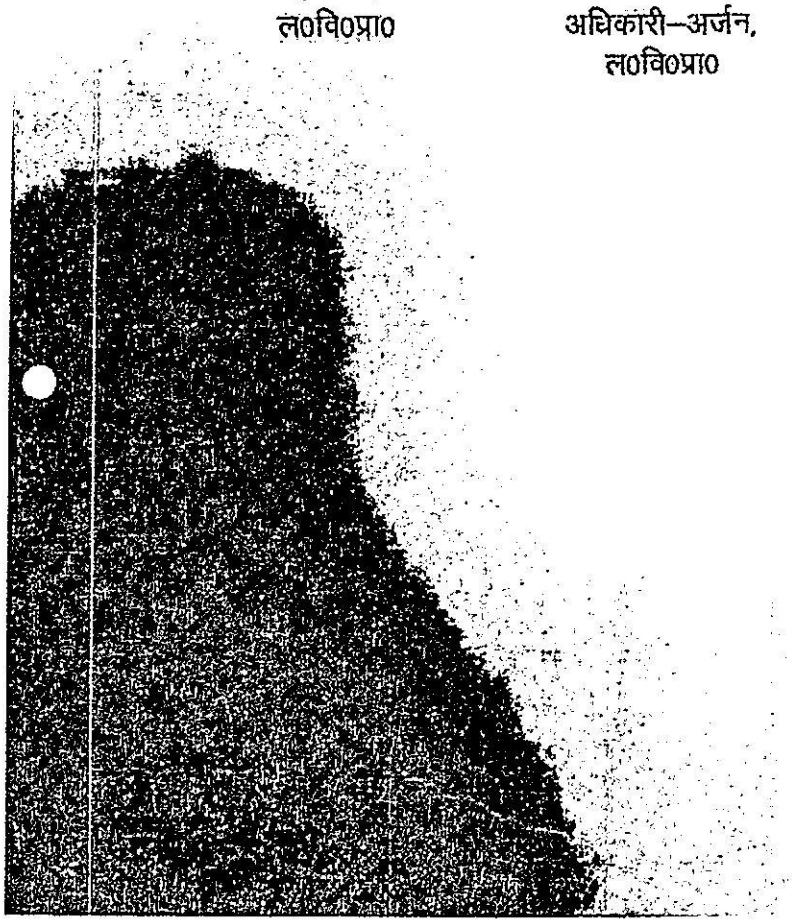
(आर0के0 अवस्थी)
सहायक अभियन्ता
ल0वि0प्रा0

(अतुल शर्मा)
सहायक अभियन्ता
ल0वि0प्रा0

तहसीलदार
ल0वि0प्रा0

(शशी भूषण पाठक)
प्रभारी
अधिकारी–अर्जन,
ल0वि0प्रा0

(के0के0 गौतम)
प्रभारी मुख्य अभियन्ता/
मुख्य नगर नियोजक
ल0वि0प्रा0



55

INSPECTION REPORT

Regarding the Pond Land within Omaxe City, Village Aurangabad Khalsa, Near Shaheed Path

As per letter number 1860/28-44 (2023-24) dated 30 March 2024 from the Commissioner, Lucknow Division, attached with the letter from Housing and Urban Planning Section-9, U.P. Government, numbered 1/527640/2024-8-9099/152/2024 dated 22.03.2024, a reference has been made regarding the complaint by Shri Avinash Pandey, State General Secretary, Kisan Nauzwan Maha Panchayat, B-7, Park Road, MLA Residence, Lucknow. The complaint pertains to alleged collusion among certain officials of Lucknow Development Authority and the director of Omaxe City, where the pond land in Lucknow's Omaxe City area has been illegally filled and plotted. The letter requests that appropriate action be taken as per the rules and an investigation report regarding the actions taken be provided.

Previously, based on a representation by the residents of Omaxe City, Aurangabad Khalsa, to the Chairman, Oversight Committee, NGT, directives were issued in an Oversight Committee meeting to form a committee under the chairmanship of the Secretary, Lucknow Development Authority. The inspection report dated 07.10.2022

56

highlighted the findings of a joint investigation conducted by Tehsil Sarojini Nagar and Nagar Nigam, Lucknow, regarding the pond land recorded in the revenue records within this colony. The details of the investigation are as follows: -

> Khasra numbers 1211 (area 0.0190 hectares), 1250 (area 0.0760 hectares), 1251 (area 0.0250 hectares), 1598 (area 0.1520 hectares), 1653 (area 0.0380 hectares), 1681 (area 0.2020 hectares), and 1683 (area 0.1900 hectares), located in Village Aurangabad Khalsa, Pargana Bijnor, Tehsil Sarojini Nagar, District Lucknow, are recorded as ponds in the revenue records for fasli years 1425–1430 under Account No. 274. Upon investigation, it was found that among these khasra numbers, Khasra Nos. 1211 (area 0.0190 hectares), 1250 (area 0.0760 hectares), 1251 (area 0.0250 hectares), 1598 (area 0.1520 hectares), 1653 (area 0.0380 hectares), and 1681 (area 0.2020 hectares) are located within the Omaxe premises. The pond under Khasra No. 1211 is vacant and exists as a pit. Khasra Nos. 1250 and 1251 are adjacent, with Khasra No. 1250 being vacant and Khasra No. 1251 covered with shrubs. Khasra No. 1598 is marked as a pond but is vacant and contains water and

57

shrubs. Khasra Nos. 1653 and 1681 are vacant, with shrubs growing on them. Khasra No. 1683, marked as a pond, lies outside the boundary of Omaxe City and is vacant at the site.

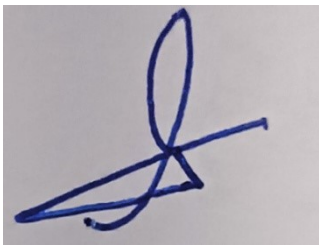
As per the directives issued in the letter dated 26.07.2024 from the Housing and Urban Planning Section-9, Government of Uttar Pradesh, addressed to the Commissioner, a re-inspection was conducted by the Lucknow Authority on 01.08.2024. During the inspection, Pond No. 01, 02 (Khasra Nos. 1250, 1251), Pond No. 03 (Khasra No. 1211), Pond No. 04, 05 (Khasra Nos. 1681, 1683), Pond No. 06 (Khasra No. 1598), and Pond No. 07 (Khasra No. 1683) were identified. Pond No. 07 is located outside the boundary of Omaxe City, while Ponds No. 01 to 06 are situated within the premises of Omaxe City. Currently, Ponds No. 01 to 06 were found vacant at the site, with no encroachment of any kind. The latest photographs of the site are attached herewith.

Sd/- Unreadable	Sd/- Unreadable	Sd/- Unreadable
(Arpit Sharma)	(R.K. Awasthi)	(Atul Sharma)
Ameen	Assistant	Assistant
LDA	Engineer	Engineer
	LDA	LDA
Sd/- Unreadable	Sd/- Unreadable	Sd/- Unreadable

58

Tehsildar LDA	(Shashi Bhushan Pathak) Officer-In-Charge (Acquisition) LDA	(K.K. Gautam) In-Charge Chief Engineer/ Chief Town Planner LDA

//TRUE TRANSLATED COPY//



Annexure-4
279

59

कार्यालय उप जिलाधिकारी, सरोजनी नगर, लखनऊ

पत्र सं0: 1084 /एसटी–एस0डी0एम0/आख्या/2024 दिनांकः 17.10.2024

अपर जिलाधिकारी (प्रशासन)
लखनऊ,

महोदया,

कृपया पत्रांक 555/डी0एल0आर0सी0/2024 दिनांक 20/09/2024 में मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष योजित मूल आवेदन सं0 ओ0स0 836/2024 सरिता द्विवेदी बनाम स्टेट आफ उत्तर प्रदेश में पारित आदेश दिनांक 02/09/2024 के समादर के पर्यावरण संबंधी कानूनों के उल्लंघन के बिन्दु पर अग्रिम सुनवाई तिथि 22.10.2024 के क्रम में तालाब खाते में दर्ज भूमियों के सर्वेक्षण/चिन्हांकन संबंधी कार्यवाही हेतु गठित आन्तरिक कमेटी द्वारा चाही गई। उक्त के सम्बन्ध में आन्तरिक कमेटी द्वारा जांच आख्या प्राप्त की गई। तत्क्रम में आन्तरिक कमेटी द्वारा प्रेषित जांच आख्या दिनांक 17.10.2024 मय संलग्नक मूलरूप से आवश्यक कार्यवाही हेतु प्रेषित।

संलग्नक –उपरोक्तानुसार

17.10.24
(डा0 सचिन कुमार वर्मा)
उप जिलाधिकारी
सरोजनी नगर लखनऊ

Scanned with OKEN Scanner

60

श्रीमान,

कृपया आपके कार्यालय पत्र संख्या 555/डी.एल.आर.सी./2024 दिनांकित 22.09.2024 का संदर्भ ग्रहण करने का कष्ट करें जो मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित मूल आवेदन सरिता देवी बनाम स्टेट आफ उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 02.09.2024 के समादर में पर्यावरण संबंधी कानूनों के उल्लंघन के बिन्दु पर अग्रिम सुनवाई तिथि 22.10.2024 पर एक्सन टेकेन रिपोर्ट प्रस्तुत करने के निर्देश विषयक है। प्रकरण में तालाब खाते में दर्ज भूमियों के सर्वेक्षण/चिंहांकन सम्बन्धी कार्यवाही हेतु आपके उपरोक्त कार्यालय पत्रांक द्वारा गठित आन्तरिक समिति की जांच आख्या निम्नवत है–

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित मूल आवेदन सरिता देवी बनाम स्टेट आफ उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 02.09.2024 निम्नवत है–

1. This Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered in exercise of suo-moto jurisdiction in view of laid down by Supreme Court in Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401, on a letter petition dated 30.10.2023, sent by Sarita Dwivedi, resident of 403, Omaxe City, Raebareli Road, Lucknow.
2. Complainant has stated that M/s Omaxe Limited, having its Regional Office at Cyber Tower, 2nd Floor, Vibhuti Khand, Gomti Nagar, Lucknow is developing a residential township in the name of 'Omaxe City' over land of different villages known as Aurangabad Khalsa and Ramaniya Estate, near Eldeco, Shahid Path, Lucknow. In developing the 1 above township the developer has encroached upon 5 natural ponds in the area details whereof are as under:

Sr. No.	*Khasra No.*	*Area in Hectare*	*Nature of land recorded in Revenue Record*	*Present status/use of the land*
1.	*1211*	*0.0190*	*Pond*	*Plot and Pakl*
2.	*1250*		*Pond*	*Plot*
3.	*1251*		*Pond*	*Plot*
4.	*1653*		*Pond*	*Plot*
5.	*1681*		*Pond*	*Plot*

3. Above ponds, it is alleged, have been converted into plots, parks and roads in an illegal manner causing damage to environment in utter violation of

Scanned with OKEN Scanner

61

environmental laws and in collusion with the authorities who have not taken any action in the matter despite information of the said illegality on the part of the developer.

4 From the allegations made in complaint, we are prima-facie of the view that a substantial question relating to environment has arisen out of the implementation of enactments mentioned in Schedule -I of NGT Act, 2010.

5. However, for verifying the facts we also find it appropriate to obtain a Factual Report for which we constitute a Joint Committee comprising District Magistrate, Lucknow, Uttar Pollution Central Pollution Control Board (hereinafter referred to as 'UPPCB') and Central Pollution Control Board (hereinafter referred to as 'CPCB').

6. Above Committee shall submit Report within one month with Registrar General of this Tribunal.

7. Central Pollution Control Board shall be the Nodal Agency for coordination and compliance of this order.

8. Besides other, Committee shall also examine and submit it report on the compliance of conditions of Environmental Clearance, and 2 consent granted by UPPCB to the said developer under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

9. Further we implead the following as respondents. I. II. III. IV. State of UP through Additional Chief Secretary/Principal Secretary, Environment Forest and Climate Change, Lucknow UPPCB though its Member Secretary Central Pollution Control Board through his Member Secretary Lucknow Development Authority through Vice Chairman, Lucknow V. District Magistrate, Lucknow VI. M/s Omaxe Limited having its Regional Office at Cyber Tower, 2nd Floor, Vibhuti Khand, Gomti Nagar, Lucknow

10. Office shall issue notices to all the respondents to enable them to file their response/replies within three weeks from the date of receipt of notice.

11. List for further consideration on 22.10.2024.

Scanned with OKEN Scanner

62

मा0 अधिकरण के आदेश दिनांक–02.09.2024 के बिन्दु संख्या 05 के क्रम में पत्रांक–555/डी. एल.आर.सी./2024 कार्यालय जिलाधिकारी, लखनऊ दिनांकित 22.09.2024 के क्रम में आन्तरिक कमेटी का गठन किया गया जो निम्नवत् है–

1. तहसीलदार सरोजनीनगर, लखनऊ।
2. नगर आयुक्त, नगर निगम, लखनऊ द्वारा नामित अधिकारी एवं टीम।
3. सचिव, लखनऊ विकास प्राधिकरण, लखनऊ द्वारा नामित अधिकारी।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ।

उपरोक्त आन्तरिक कमेटी द्वारा की गई जांच की आख्या निम्नवत् है–

ग्राम– औरंगाबाद खालसा तह0 सरोजनीनगर, लखनऊ में मे0 ओमेक्स सिटी द्वारा भूमि क्रय करके अपनी आवासीय योजना विकसित की गई है, जिसका मानचित्र लखनऊ विकास प्राधिकरण द्वारा परमिट सं0 20058 दिनांक 13.06.2005 व 20828 दिनांक 08.08.2009 को दो चरणों में नानचित्र स्वीकृत किया गया है। जिसमें प्रथम चरण ओमेक्स लिमिटेड का कुल क्षेत्रफल 41.26 हे0 व द्वितीय चरण रमणीय स्टेट डेवलपर्स प्रा0लि0 का कुल क्षेत्रफल 19.26 हे0 है। इन्ही विकसित आवासीय योजनाओं में ग्राम– औरंगाबाद खालसा, परगना लखनऊ, तहसील सरोजनीनगर, लखनऊ की खतौनी 1452–1430 के खाता सख्या 274 में दर्ज गाटा संख्याएं क्रमशः 1211/0.019, 1250/0.076, 1251/0.025, 1653/0.038, 1681/0.202 हे0 अवस्थित हैं जो राजस्व अभिलेखों में तालाब दर्ज हैं। उक्त के संबंध में राजस्व कर्मियों, नगर निगम तथा लखनऊ विकास प्राधिकरण द्वारा संयुक्त जांच में ज्ञात हुआ कि उपरोक्त प्रश्नगत गाटाओं में गाटा संख्या 1211/0.019, 1250/0.076, 1251/0.025, 1653/0.038, 1681/0.202 लखनऊ विकास प्राधिकरण द्वारा स्वीकृत ओमेक्स सिटी टाउनशिप के परिसर में होना पाया गया। उक्त भौतिक सत्यापन में प्रश्नगत गाटा संख्याओं की भौतिक स्थिति निम्नवत् है–

क्र.सं0	गाटा संख्या	क्षेत्रफल (हे0)	भूमि की श्रेणी	मौके की स्थिति
1.	1211	0.019	तालाब	रिक्त, गड्ढे व झाडी के रूप में है।
2.	1250	0.076	तालाब	रिक्त, झाड़ी लगी हुई है।
3.	1251	0.025	तालाब	रिक्त, झाड़ी लगी हुई है।
4.	1653	0.038	तालाब	रिक्त, झाड़ी लगी हुई है।
5	1681	0.202	तालाब	रिक्त, झाड़ी लगी हुई है।

इस प्रकार से समिति द्वारा किये गये स्थलीय निरीक्षण से स्पष्ट है कि, मौके पर अधिकांश भूमि पर झाड़ियाँ आदि लगी हुई है। किन्तु विकासकर्ता के मानचित्र में गाटा सं0 1211, 1250, 1251 पार्कों के रूप में प्रदर्शित है तथा गाटा सं0 1653 व 1681 पर प्राथमिक विद्यालय के अंश भाग व टाऊनशिप की वाउण्ड्री तक प्रदर्शित है। मौके पर विद्यालय नही बना है। उपरोक्त समस्त भूमि मौके पर रिक्त है।

अग्रेतर अवगत कराना है कि लखनऊ विकस प्राधिकरण द्वारा उ0प्र0 नगर योजना एवं विकास अधिनियम– 1973 की धारा–15क (2) के अनुसार मेसर्स ओमेक्स सिटी को निर्गत किये गये पूर्णता प्रमाण पत्र जारी दिनांक 21.04.2010 व 24.04.2010 में निम्न प्रतिबन्धों के साथ जारी किया गया है–

शर्त सं0–3. नगर निगम को हस्तान्तरित से पूर्व योजना से संलग्न झील/ग्रीन बैल्ट का समुचित विकास कार्य पूर्ण करना होगा।

शर्त सं0–4. नगर निगम की भूमि पर जारी अनापत्ति पत्र में अंकित शर्तो का अनुपालन पक्ष को सुनिश्चित करना होगा।

Scanned with OKEN Scanner

63

ज्ञातव्य है कि ग्राम औरंगाबाद खालसा नगर निगम लखनऊ की सीमा के अन्तर्गत है। ग्राम समाज की सम्पत्ति भूमिया नगर निगम में निहित सम्पत्ति है जिसका प्रबन्धन, अनुरक्षण, पर्यवेक्षण नगर निगम लखनऊ द्वारा किया जाता है। प्रश्नगत गाटो के आस–पास आवासीय गतिविधियां विद्यमान है जिस कारण गेड मिलान की गाटा संख्याएं एवं आस–पास की चौहद्दी/मेड़ एक ही में समाहित है इस कारण से पैमाइश हेतु स्थायी बिन्दु का निर्धारण सम्भव नही हो सका। अतः नक्शा/खसरा के अनुरूप मौके पर कब्जे के आधार पर सत्यापन में प्रश्नगत गाटा संख्याओं की भौतिक स्थिति की जांच की गई है।

शिकायत के बिन्दु संख्या 5 में उल्लिखित कथन के सम्बन्ध में ओमेक्स सिटी डेवलपर्स द्वारा इस आशय का लिखित अभिकथन कमेटी के समक्ष प्रस्तुत किया गया है कि उनके द्वारा ओमेक्स सिटी योजना के अन्तर्गत स्थित प्रश्नगत तालाबों पर न तो कोई अतिक्रमण किया गया है और न ही भविष्य में किया जायेगा। अपितु पूर्णता प्रमाण–पत्र में उल्लिखित शर्तो के अधीन ओमेक्स लिमिटेड द्वारा तालाब/झील इत्यादि की साफ–सफाई/विकास कार्य किया जायेगा।

आदेश दिनांक 02.09.2024 की बिन्दु संख्या 8 **"Besides other, Committee shall also examine and submit it report on the compliance of conditions of Environmental Clearance, and consent granted by UPPCB to the saind developer under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981."** के सम्बन्ध में अवगत कराना है कि उ0प्र0 प्रदूषण नियन्त्रण बोर्ड लखनऊ के क्षेत्रीय कार्यालय द्वारा जारी अनापत्ति प्रमाण पत्र संख्या 1715/एन0ओ0सी0–3188/07 दिनांक 20.01.2007 व 1716/एन0ओ0सी0–3189/07 दिनांक 20.01.2007 के बिन्दु संख्या 12 में मे0 ओमेक्स सिटी व रमणीय स्टेट डेवलेपर्स प्रा0लि0 द्वारा विकसित टाऊनशिप में प्रत्येक चरण का कवरिंग एरिया 50हे0 से कम होने के कारण ई0ओ0ए0 नोटिफिकेशन–2006 सम्बन्धी अधिसूचना दिनांक 14.09.2006 के अन्तर्गत पर्यावरण मंत्रालय भारत सरकार से क्लीयरेन्स प्राप्त करने की आवश्यकता नही है, का उल्लेख किया गया है।

इस प्रकार से कमेटी की संयुक्त जांच आख्या मय संलग्नक सादर अवलोकनार्थ प्रेषित है।

संलग्नक–: उपरोक्तानुसार।

17/10/24
नायब तहसीलदार
नगर निगम, लखनऊ।

17.10.2024
तहसीलदार
सरोजनीनगर, लखनऊ।

तहसीलदार–अर्जुन
लखनऊ विकास प्राधिकरण, लखनऊ।

16/10/24
क्षेत्रीय अधिकारी
उ0प्र0पी0सी0बी0 लखनऊ।

Scanned with OKEN Scanner

64

ANNEXURE-4

OFFICE OF THE SUB-DIVISIONAL MAGISTRATE,

SAROJINI NAGAR, LUCKNOW

Letter No.: 1081/ST-SDM/Report/2024

Dated: 17.10.2024

To,

Additional District Magistrate (Administration),

Lucknow

Respected Madam,

Kindly refer to Letter No. 555/D.L.R.C./2024 dated 20.09.2024 regarding the compliance of the Hon'ble National Green Tribunal, New Delhi's order dated 02.09.2024 in Original Application No. O.A. 836/2024, Sarita Dwivedi vs. State of Uttar Pradesh, concerning violations of environmental laws. In connection with the upcoming hearing date of 22.10.2024, the internal committee constituted for the survey/identification of lands recorded as ponds has submitted its investigation report. The said investigation report, dated 07.10.2024, along with enclosures, is being forwarded in its original form for necessary action.

Enclosures: As above

Sd/- Unreadable

(Dr. Sachin Kumar Verma)

Sub-Divisional Magistrate,

65

Sarojini Nagar, Lucknow

Respected Sir,

Kindly refer to your office letter number 555/ D.L.R.C./2024 dated 22.09.2024 regarding compliance with the order dated 02.09.2024 passed by the Hon'ble National Green Tribunal, New Delhi, in Original Application Sarita Devi vs. State of Uttar Pradesh & Others. The letter pertains to submitting an Action Taken Report on the point of violations of environmental laws in connection with the upcoming hearing date of 22.10.2024. In this matter, the investigation report of the internal committee constituted through your aforementioned office letter for the survey/identification of lands recorded as ponds is as follows: -

The order dated 02.09.2024 passed by the Hon'ble National Green Tribunal, New Delhi, in Original Application Sarita Devi vs. State of Uttar Pradesh & Others, is as follows: -

1. This Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered in exercise of suo-moto jurisdiction in view of laid down by Supreme Court in Municipal Corporation of Greater Mumbai Versus Ankita a letter petition dated Sinha and Others,

66

(2022) 13 SCC 401, on 30.10.2023, sent by Sarita Dwivedi, resident of 403, Omaxe City, Raebareli Road, Lucknow.

2. Complainant has stated that M/s Omaxe Limited, having its Regional Office at Cyber Tower, 2nd Floor, Vibhuti Khand, Gomti Nagar, Lucknow is developing a residential township in the name of 'Omaxe City' over land of different villages known as Aurangabad Khalsa and Ramaniya Estate, near Eldeco, Shahid Path, Lucknow. In developing the 1 above township the developer has encroached upon 5 natural ponds in the area details whereof are as under:

Sr. No.	Khasra No.	Area in Hectare	Nature of land recorded in Revenue Record	Present status/ use of the land
1.	1211	0.190	Pond	Plot and Paki
2.	1250		Pond	Plot
3.	1251		Pond	Plot
4.	1653		Pond	Plot
5.	1681		Pond	Plot

3. Above ponds, it is alleged, have been converted into plots, parks and roads in an illegal manner causing

67

damage to environment in utter violation of environmental laws and in collusion with the authorities who have not taken any action in the matter despite information of the said illegality on the part of the developer.

4. From the allegations made in complaint, we are prima-facie of the view that a substantial question relating to environment has arisen out of the implementation of enactments mentioned in Schedule -1 of NGT Act, 2010.

5. However, for verifying the facts we also find it appropriate to obtain a Factual Report for which we constitute a Joint Committee comprising District Magistrate, Lucknow, Uttar Pollution Central Pollution Control Board (hereinafter referred to as 'UPPCB') and Central Pollution Control Board (hereinafter referred to as 'CPCB').

6. Above Committee shall submit Report within one month with Registrar General of this Tribunal.

7. Central Pollution Control Board shall be the Nodal Agency for coordination and compliance of this order.

8. Besides other, Committee shall also examine and submit it report on the compliance of conditions of Environmental Clearance, and 2 consent granted by

68

UPPCB to the said developer under the provisions of Water and Air (Prevention and (Prevention and Control of Pollution) Act, 1974 Control of Pollution) Act, 1981.

9. Further we implead the following as respondents. I. II. III. IV. State of UP through Additional Chief Secretary/Principal Secretary, Environment Forest and Climate Change, Lucknow UPPCB though its Member Secretary Central Control Board through his Pollution Development Secretary Member Lucknow Authority through Vice Chairman, Lucknow V. District Magistrate, Lucknow VI. M/s Omaxe Limited having its Regional Office at Cyber Tower, 2nd Floor, Vibhuti Khand, Gomti Nagar, Lucknow.

10. Office shall issue notices to all the respondents to enable them to file their response/replies within three weeks from the date of receipt of notice.

11. List for further consideration on 22.10.2024.

In compliance with Point No. 05 of the Hon'ble Tribunal's order dated 02.09.2024 and as per Letter No. 555/D.L.R.C./2024 issued by the Office of the District Magistrate, Lucknow, dated 22.09.2024, an internal committee was constituted as follows:

1. Tehsildar, Sarojini Nagar, Lucknow.

69

2. Officer and team nominated by the Municipal Commissioner, Nagar Nigam, Lucknow.
3. Officer nominated by the Secretary, Lucknow Development Authority, Lucknow.
4. Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow.

The investigation report submitted by the above internal committee is as follows: -

Village Aurangabad Khalsa, Tehsil Sarojini Nagar, Lucknow, has been developed into a residential scheme by M/s Omaxe City after purchasing the land. The layout was approved by the Lucknow Development Authority in two phases under Permit No. 20058 dated 13.06.2005 and Permit No. 20828 dated 08.08.2009. In the first phase, the total area of Omaxe Limited is 41.26 hectares, while in the second phase, the total area of Ramaniya Estate Developers Pvt. Ltd. is 19.26 hectares. Within these developed residential schemes, the following khasra numbers recorded as ponds in the revenue records under Account No. 274 of Village Aurangabad Khalsa, Pargana Lucknow, Tehsil Sarojini Nagar, Lucknow, Khatauni years 1452–1430, are located: Khasra Nos. 1211 (0.019 hectares), 1250 (0.076 hectares), 1251 (0.025 hectares), 1653 (0.038 hectares), and 1681 (0.202 hectares). A joint investigation conducted by revenue officials,

70

Nagar Nigam, and the Lucknow Development Authority revealed that these khasra numbers are located within the premises of the Omaxe City Township approved by the Lucknow Development Authority. The physical condition of these khasra numbers as identified during the physical verification is as follows: -

S. No.	Gata No.	Area (H)	Land category	Spot
1.	1211	0.019	Pond	Vacant, in the form of a pit and shrubs.
2.	1250	0.076	Pond	Vacant, covered with shrubs.
3.	1251	0.025	Pond	Vacant, covered with shrubs.
4.	1653	0.038	Pond	Vacant, covered with shrubs.
5.	1681	0.202	Pond	Vacant, covered with shrubs.

From the site inspection conducted by the committee, it is evident that most of the land at the site is covered with shrubs. However, in the developer's layout, Khasra Nos. 1211, 1250, and 1251 are shown as parks, while Khasra Nos.

7 1

1653 and 1681 are depicted as part of the primary school area and up to the township boundary. No school has been constructed at the site. All the aforementioned land is currently vacant.

It is further informed that the Lucknow Development Authority issued a Completion Certificate to M/s Omaxe City on 21.04.2010 and 24.04.2010 under Section 15A(2) of the Uttar Pradesh Urban Planning and Development Act, 1973, with the following conditions:

Condition No. 3: Proper development of the lake/green belt attached to the scheme must be completed before transferring it to the Municipal Corporation.

Condition No. 4: The developer must ensure compliance with the conditions mentioned in the No Objection Certificate issued for land under the Municipal Corporation.

It is noteworthy that Village Aurangabad Khalsa falls within the jurisdiction of Nagar Nigam Lucknow. All Gram Samaj lands are vested as the property of Nagar Nigam Lucknow, which is responsible for their management, maintenance, and supervision. Due to the presence of residential activities around the concerned khasra numbers, the boundaries of these khasras and the surrounding plots

72

have merged, making it difficult to establish a permanent reference point for measurement. Consequently, the physical status of the concerned khasra numbers was verified based on possession at the site in alignment with the map and revenue records.

Regarding the statement mentioned in Point No. 5 of the complaint, Omaxe City Developers submitted a written statement before the committee, affirming that no encroachment has been carried out on the ponds located within the Omaxe City scheme, nor will it be done in the future. Moreover, as per the conditions mentioned in the Completion Certificate, Omaxe Limited will carry out cleaning and developmental activities for the ponds/lakes.

Regarding Point No. 8 of the order dated 02.09.2024, which states: **"Besides other, Committee shall also examine and submit its report on the compliance of conditions of Environmental Clearance, and consent granted by UPPCB to the said developer under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981,"** it is informed that as per No Objection Certificate Nos. 1715/NOC-3188/07 dated 20.01.2007 and 1716/NOC-3189/07 dated 20.01.2007 issued by the Regional Office of Uttar Pradesh Pollution Control Board, Lucknow, Point No.

73

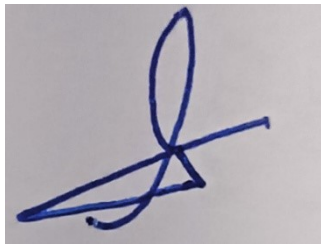
12 mentions that since the covering area of each phase of the township developed by M/s Omaxe City and Ramaniya Estate Developers Pvt. Ltd. is less than 500 hectares, clearance under the E.O.A. Notification-2006, issued by the Ministry of Environment, Government of India, dated 14.09.2006, is not required.

Thus, the joint investigation report of the committee, along with enclosures, is respectfully submitted for your kind perusal.

Enclosures: As above

Sd/- Unreadable	Sd/- Unreadable
Naib Tehsildar	Tehsildar
Nagar Nigam, Lucknow	Sarojini Nagar, Lucknow
Sd/- Unreadable	Sd/- Unreadable
Tehsildar (Acquisition)	Regional Officer,
Lucknow Development	UPPCB, Lucknow
Authority, Lucknow	

//TRUE TRANSLATED COPY//



Ann 294 RC-5

OMAXE

74

दिनांक 21 / 10 / 2024

सेवा में,

श्रीमान [illegible]
लखनऊ।

सदर्भ: पत्रांक सख्या 582 / डी0एल0आर0सी0 / 2024 दिनांकित 17 10 2024।

विषय: मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 सख्या 836 / 2024 सरिता देवी बनाम उत्तर प्रदेश एव अन्य मे पारित आदेश दिनाक 02 09.2024 के अनुपालन के सबध मे।

महोदय,

कृपया उपरोक्त विषयांकित अपने पत्र सख्या 582 / डी0एल0आर0सी0 / 2024 दिनांकित 17 10 2024 का सदर्भ ग्रहण करने की कृपा करें, जिसके माध्यम से महोदय द्वारा ग्राम औरगाबाद खालसा तहसील सरोजनीनगर लखनऊ मे ओमेक्स सिटी आवासीय योजना के अन्तर्गत स्थित तालाब भूमि खसरा सख्या 1211 / 0 019, 1250 / 0 076, 1251 / 0 0025, 1653 / 0 038 एव 1681 / 0 202 को मूल स्वरूप मे लाने हेतु पुनर्सृजन का कार्य कराये जाने के निर्देश दिये गये हैं, साथ ही साथ पत्र मे यह भी अंकित किया गया है कि प्रश्नगत भूमियों मौके पर रिक्त है तथा उस पर झाड़ी आदि लगी है।

उक्त के सबध मे अवगत कराना है कि प्रार्थी की कम्पनी श्रीमान के आदेश का अनुपालन हेतु तत्पर है।

अत श्रीमान जी से प्रार्थना है कि प्रश्नगत भूमियो पर निर्देशानुसार कार्य सम्पन्न कराये जाने हेतु कम से कम तीन माह की समयावधि प्रदान करने की कृपा करें।

द्वारा अधिकृत हस्ताक्षरी

ओमेक्स लिमिटेड

प्रतिलिपि: आवश्यक कार्यवाही हेतु सूचनार्थ।

1:- श्रीमान प्रभारी अधिकारी (सम्पत्ति), लखनऊ नगर निगम।

[illegible] Zonal Office [illegible]
OMAXE LIMITED
Zonal Office [illegible]
Tel [illegible] M No [illegible]
Corporate Office [illegible]
Tel [illegible]
Regd. Office [illegible]
Toll Free No [illegible] Website www.omaxe.com CIN [illegible]

75

ANNEXURE-5

OMAXE

Turning dreams into reality Dated: 21/10/2024

To,

Shri Additional District Magistrate

(Administration),

Lucknow

Ref.: Letter No. 582/D.L.R.C./2024 dated 17.10.2024

Sub: Compliance with the order dated 02.09.2024 passed in O.A. No. 836/2024, Sarita Devi vs. State of Uttar Pradesh & Others, in the Hon'ble National Green Tribunal, New Delhi.

Respected Madam,

With reference to your letter number 582/ D.L.R.C./2024 dated 17.10.2024, through which directives have been issued to restore the pond lands located in Village Aurangabad Khalsa, Tehsil Sarojini Nagar, Lucknow, under the Omaxe City Residential Scheme, including Khasra Nos. 1211/0.019, 1250/0.076, 1251/0.025, 1653/0.038, and 1681/0.202, to their original state. It has also been noted in the letter that the mentioned lands are currently vacant and covered with shrubs.

7-6

In this regard, it is respectfully informed that the applicant's company is ready to comply with the directives issued by your good office.

Therefore, it is humbly requested to kindly grant a time period of at least three months to complete the required work on the mentioned lands as per the instructions.

Copy to:

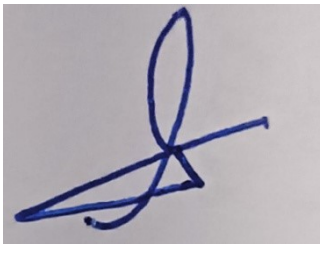
1. Shri Officer-In-Charge (Property), Lucknow Nagar Nigam.

Authorized Signatory

Sd/- Unreadable

Omaxe Limited

//TRUE TRANSLATED COPY//



Ann 297 Vol-6

77

OMAXE
Turning dreams into reality

दिनांक – 26/11/2024

सेवा में,
श्रीमान उपजिलाधिकारी,
तहसील सरोजनी नगर,
जनपद–लखनऊ।

सन्दर्भ–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के सक्षम योजित ओ0 ए0 संख्या 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ़ उत्तर प्रदेश एवं अन्य।

विषय–ओमेक्स सिटी आवासीय योजना, ग्राम औरंगाबाद खालसा तहसील सरोजनी नगर, के अन्तर्गत स्थित तालाब की भूमियों को मूल स्वरूप में पुनर्सृजित किये जाने हेतु चिन्हांकन किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त संदर्भित वाद संख्या 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ़ उत्तर प्रदेश एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेशों के क्रम में मा0 जिलाधिकारी लखनऊ द्वारा सृजित कमेटी द्वारा उपरोक्त ओमेक्स सिटी योजना के अन्तर्गत स्थित तालाबों की जांच सम्पन्न की गयी।

उपरोक्त के क्रम में अपरजिलाधिकारी प्रशासन एवं प्रभारी अधिकारी (सम्पत्ति) लखनऊ नगर निगम द्वारा कम्पनी को पत्र प्रेषित कर ओमेक्स सिटी के अन्तर्गत स्थित तालाब भूमि खसरा संख्या 1211/0.019, 1250/0.076, 1251/0.025, 1653/0.038 एवं 1681/0.202 को उसके मूल स्वरूप में लाने हेतु पुनर्सृजन का कार्य सुनिश्चित किये जाने के निर्देश निर्गत किये गये है।

उपरोक्त निर्देशों को पूर्ण किये जाने हेतु मौके पर राजस्व टीम द्वारा उपरोक्त तालाब भूमि का चिन्हांकन किया जाना अत्यन्त आवश्यक है जिससे कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के क्रम में श्रीमान अपरजिलाधिकारी द्वारा निर्गत निर्देशों का अनुपालन सुनिश्चित किया जा सके।

अतः महोदय से निवेदन है कि मौके पर राजस्व टीम द्वारा उपरोक्त तालाब भूमि खसरा संख्या 1211/0.019, 1250/0.076, 1251/0.025, 1653/0.038 एवं 1681/0.202 का चिन्हांकन किये जाने हेतु सम्बन्धित को निर्देशित करने की कृपा करें जिससे तालाब भूमियों को उनके मूल स्वरूप में लाने हेतु पुनर्सृजन का कार्य यथा निर्देश सुनिश्चित किया जा सके।

धन्यवाद

द्वारा अधिकृत हस्ताक्षरी

(ओमेक्स लिमिटेड)

प्रतिलिपि–
1. श्रीमान अपर जिलाधिकारी (प्रशासन), लखनऊ।
2. श्रीमान प्रभारी अधिकारी (सम्पत्ति), लखनऊ नगर निगम।

This is to inform that please make all correspondence with us on our Zonal Office Address only

OMAXE LIMITED

Zonal Office : CYBER TOWER IInd Floor TC 34/2 Vibhuti Khand Gomti Nagar Lucknow Uttar Pradesh- 226010
Tel.: 0522 4913000 Fax 0522-4913048 M No 9999599 315
Corporate Office 7 Local Shopping Complex Kalkaji New Delhi 110 019 (India)
Tel 91 11-41896680-85 41854100 Fax 91 11-41856853, 41896855 41896799
Regd. Office : Shop No 19-B First Floor Omaxe Celebration Mall Sohna Road Gurgaon 122 001 (Haryana)
Toll Free No. 1800 102 0064 Website : www.omaxe.com CIN : L74899HR1989PLC051918

78

ANNEXURE-6

OMAXE

Turning dreams into reality Dated: 26/11/2024

To,

The Sub-Divisional Magistrate,

Tehsil Sarojini Nagar,

District Lucknow.

Ref.: Hon'ble National Green Tribunal, New Delhi, O.A. No. 836/2024, Sarita Dwivedi vs. State of Uttar Pradesh & Ors.

Sub: Regarding the identification of pond lands within the Omaxe City Residential Scheme, Village Aurangabad Khalsa, Tehsil Sarojini Nagar, for their restoration to their original state.

Respected Sir,

In reference to the aforementioned case O.A. No. 836/2024, Sarita Dwivedi vs. State of Uttar Pradesh & Others, and in compliance with the orders passed by the Hon'ble National Green Tribunal, the committee constituted by the Hon'ble District Magistrate, Lucknow, has completed the investigation regarding the ponds located within the Omaxe City Residential Scheme.

79

In continuation, the Additional District Magistrate (Administration) and the Officer-in-Charge (Property), Nagar Nigam Lucknow, have issued a letter to the company instructing them to ensure the restoration of the pond lands located within Omaxe City, specifically Khasra Nos. 1211/0.019, 1250/0.076, 1251/0.025, 1653/0.038, and 1681/0.202, to their original state.

To implement the aforementioned directives, it is essential that the revenue team conducts the identification of the pond lands on-site to ensure compliance with the orders passed by the Hon'ble National Green Tribunal and the directives issued by the Additional District Magistrate.

Hence, it is requested that the concerned authorities be instructed to ensure the on-site identification of the pond lands, specifically Khasra Nos. 1211/0.019, 1250/0.076, 1251/0.025, 1653/0.038, and 1681/0.202, so that the restoration work to bring these lands back to their original state can be carried out as per the directives.

Thank you.

Authorized Signatory

Sd/- Unreadable

(Omaxe Limited)

Copy to:

80

1. The Additional District Magistrate (Administration), Lucknow.
2. The Officer-in-Charge (Property), Nagar Nigam Lucknow.

This is to inform that please make ali correspondence with us on our Zonal Office Address only

OMAXE LIMITED

Zonal Office: CYBER TOWER. Hind Floor TC. 34/02. Vibhuti Khand, Goma Nagar, Lucknow, Uttar Pradesh- 226010 Tel.: 0522-4913000,

Fax 0522-4913048 M No 9999999 315

Corporate Office 7. Local Shopping Complex Kalkaj New Delhi 110019 (India)

Tel.: 91-11-41896680-85. 41893100 Fax 91-11-41856653, 41896655 41896799

Regd. Office Shop No 19-8 First Floor, Cmave Celebration Mall Sohna Road, Gurgaon 122001 (Haryana Toll Free No. 1800 102 0064

Website: www.omaxe com CIN: 74899HR1989PLC051918

//TRUE TRANSLATED COPY//